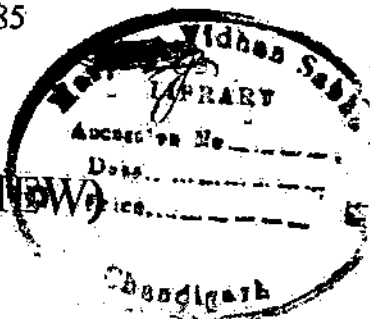


COMMITTEES

1984-85



(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

June, 1985

PREFACE

The Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1984-85.

1. Public Accounts Committee.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee of Privileges.
8. Business Advisory Committee.
9. House Committee.
10. Library Committee.
11. Committee on Petitions.
12. Rules Committee.

CHANDIGARH :
The 7th June, 1985.

G.L. BATRA
Secretary.

TABLE OF CONTENTS

Sr. No.	Name of Committee	Page(s)
1.	Public Accounts Committee	1—14
2.	Committee on Public Undertakings	15—31
3.	Committee on Estimates	32—36
4.	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	37—41
5.	Committee on Government Assurances	42—45
6.	Committee on Subordinate Legislation	46—53
7.	Committee of Privileges	54—64
8.	Business Advisory Committee	65—67
9.	House Committee	68—77
10.	Library Committee	78—80
11.	Committee on Petitions	81—83
12.	Rules Committee	—84

PUBLIC ACCOUNTS COMMITTEE

1. The Committee consisted of nine members of the Haryana Vidhan Sabha who were elected on the 23rd March, 1984, by the Sabha from amongst its members according to the principle of proportional representation by means of single transferable vote. Seth Ram Dass Dhamija, M.L.A., the member of the Committee was appointed by the Speaker to be the Chairman of the Committee on the 29th April, 1984.

2. The Committee held a total number of 66 meetings during the period under review. The names of members and the number of meetings attended by each one of them are shown in the following table:—

Sr. No.	Name of Members	Number of meetings attended
1.	Seth Ram Dass Dhamija	58
2.	Shri Banarsi Dass Balmiki	45
3.	Dr. Bhim Singh Dahiya	53
4.	Shri Fateh Chand Vij	56
5.	Shri Lachhman Singh Kamboj	55
*6.	Shri Lila Krishan	24
7.	Shri Om Parkash Mahajan	58
**8.	Shri Roshan Lal Tewari	18
9.	Ch. Shakrulla Khan	32

Reports/Accounts Examined

3. The Committee examined the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil and Revenue Receipts).

Note *Election of Shri Lila Krishan declared void by the Punjab and Haryana High Court. However, vide their order dated 28-8-1984, the said High Court stayed the operation of their Judgement for a period of two months to enable Shri Lila Krishan to challenge the judgement in appeal. The Supreme Court further stayed the operation of the said judgement vide their order dated 12-11-1984, on the condition that Shri Lila Krishan would be entitled to attend the Assembly and sign the register for the minimum number of days so as to keep his seat intact but he would not vote or take part in the proceedings of the Assembly or draw any remuneration.

**Resigned from the membership of the Committee w.e.f. 14-9-1984 on his appointment as Chief Parliamentary Secretary.

Meetings held and Business transacted

4. The dates of meetings, the number of members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	8th May, 1984	6	<ol style="list-style-type: none"> 1. The Secretary Haryana Vidhan Sabha and the Accountant General, Haryana explained the scope and functions of the Committee to the members. 2. The Committee framed/approved the questionnaire on the Report of the Comptroller and Auditor General of India for year 1980-81 (Civil) relating to the following departments :— <ol style="list-style-type: none"> 1. Public Health; 2. Lotteries Department; 3. Food and Supplies; 4. Printing and Stationery; 5. Welfare of Scheduled Castes ; and 6. Buildings and Roads.
2.	14th May, 1984	5	<ol style="list-style-type: none"> 1. Discussion with the Chief Secretary to Govt. Haryana and Commissioner and Secretary to Govt. Haryana Finance Department in connection with the late receipt of replies to the questionnaires of the Committee from various departments. 2. The Committee framed/approved questionnaires in respect of the irregularities appearing in the Audit Report (Revenue Receipts) for the year 1979-80 relating to Excise and Taxation Department. -
3.	22nd May, 1984	7	<ol style="list-style-type: none"> 1. Oral examination of representative of Medical and Health Department in respect of paragraphs : 3.11.1, 3.11.2, 3.11-3, 3.11-4, 3.11.5, 3.11.6, 3.12.1, 3.12.2, 5.4, 5.5, 7.6, 7.7, 7.2, 8.1 and 8.2 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil): 2. The Committee framed/approved questionnaire on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil) relating to the following Departments : <ol style="list-style-type: none"> 1. Agriculture; 2. Animal Husbandry ; and 3. Irrigation.

1	2	3	4
4.	28th May, 1984	5	<p>1. Oral examination of the representative of Public Health Department in respect of paragraphs : 7.10 and 8.1 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</p> <p>2. Oral examination of the representative of Industries Department in respect of paragraph : 7.13 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</p> <p>3. The Committee framed/approved questionnaire on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts) relating to the following Department :—</p> <ol style="list-style-type: none"> 1. Irrigation; 2. Revenue; 3. P.W.D. (B&R) 4. Excise and Taxation; 5. Cooperation ; 6. Transport; and 7. Industries. <p>4. The Committee also framed/ approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil), relating to the following Departments:—</p> <ol style="list-style-type: none"> 1. Social Welfare ; 2. Cooperation; and 3. Medical and Health-
5.	29th May, 1984	6	<ol style="list-style-type: none"> 1. Oral examination of the representative of Irrigation Department in respect of paragraphs: 4.1, 4.1.0, 4.1.2, 4.1.3, & 4.2 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil). 2. The Committee decided to undertake a study tour of Beas Sutluj Link Project at Slapper, Sunder Nagar, Pandoh and other places connected there with and to hold meetings at Manali with the representative of the Irrigation Department in respect of points raised in the paragraphs relating to the aforesaid department as mentioned in the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil), with effect from 18th to 22nd June, 1984.

6. 11th June, 1984

6

1. Oral examination of the representative of Food and Supplies Department in respect of paragraph: 6.32 of the Report of the Comptroller and Auditor General of India the year for 1980-81 (Civil).

2. The Committee decided to postpone its on-the-spot study tour of the Beas Sutluj Link project and holding of meeting at Manali from 18th to 22nd June, 1984 in view of the Engineers of Irrigation Deptt. being busy in connection with the repair work being carried out on the Bhakra canal due to breach occurred therein.

3. Oral examination of the representative of Lotteries Department in respect of paragraph: 3.6 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).

7. 12th June, 1984

6

1. Oral examination of the representative of Printing and Stationery Department in respect of paragraph : 6.31 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).

2. Oral examination of the representative of Public Health Department in respect of paragraph: 4.5, of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).

8. 18th June, 1984

7

1. Oral examination of the representative of Agriculture Department in respect of paragraph: 7.11 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).

2. Oral examination of the representative of Industrial Training in respect of paragraphs: 3.9.1, 3.9.2, 3.9.3, 3.9.4, and 3.9.6. of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).

9. 19th June, 1984.

7

1. Oral examination of the representative of Co-operation Department in respect of paragraphs : 7.14, 7.15, 7.16, & 7.17 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).

2. The Committee framed /approved questionnaire on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts), relating to the following Departments :—

1. Transport;
2. Revenue;
3. Industries;
4. Cooperation;
5. Building & Roads;
6. Agriculture; and;
7. Excise & Taxation,

1	2	3	4
10. 25th June, 1984	8	Oral examination of the representative of Irrigation Department in respect of paragraph: 4.1 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).	
11. 26th June, 1984	8	<p>1. Oral examination of the representative of Welfare of Scheduled Casts and Backward Classes Department in respect of paragraphs: 3.5, 3.5.1, 3.5.2, and 3.5.3 of the Report of the Comptroller and Auditor General of India for the year 1980-81 - (Civil).</p> <p>2. Oral examination of the representative of P.W.D. (B&R) Department in respect of Paragraphs: 4.4, 5.5, 8.1 and 8.2 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</p> <p>3. The Committee decided to undertake an on-the-spot-study tour to see the important Industries in the State with effect from 30th July, 1984 to 1st August, 1984.</p>	
12. 2nd July, 1984	6	Oral examination of the representative of Finance Department in respect of paragraphs: 2.5, 2.6, 2.7 & 2.8 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).	
13. 3rd July, 1984	8	<p>1. Oral examination of the representative of Agriculture Department in respect of paragraph: 7.5 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</p> <p>2. The Committee adjourned - postponed the oral examination of the representative of Animal Husbandry Department in respect of paragraphs relating to the said department of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil), because of non-appearance of Commissioner and Secretary to Govt., Haryana and the Deputy Secretary of the Animal Husbandry Department.</p>	
14. 9th July, 1984	6	Oral examination of the representative of Irrigation Department in respect of paragraphs: 4.1 and 4.2 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).	
15. 10th July, 1984	7	<p>1. Oral examination of the representative of Cooperation Department in respect of paragraphs: 7.7, 7.8, 7.9 and 7.10 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</p> <p>2. The Committee noted that the permission to undertake an on-the-spot-study tour</p>	

1	2	3	4
			of certain important Industrial Units in the State w.e.f. 30.7.84 to 1.8.84 had not been granted by the Hon' ble Speaker due to financial stringencies.
16.	16th July, 1984	8	Oral examination of the representative of Medical & Health Department in respect of paragraphs: 3.1.1, 3.1.2, 3.1.3, 3.1.4, 3.1.5, 3.1.6, and 3.1.7 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).
17.	17th July, 1984	9	The Committee postponed the Oral examination of the representative of Medical & Health Department in respect of remaining paragraphs of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil), because of non appearance of the Secretary to Government, Haryana Medical & Health Department.
18.	23rd July, 1984	8	Oral examination of the representative of Industries Department in respect of paragraphs: 5.6, 5.7 & 5.8 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue-Receipts).
19.	24th July, 1984	9	1. Oral examination of the representative of Irrigation Department in respect of paragraphs: 4.3, 4.4, 4.5, 5.1, 5.2, 5.3, and 5.6 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil). 2. The Committee decided to undertake a study tour to the State of West Bengal, Andhra Pradesh and the Union Territory of Andaman and Nicobar Islands in the last week of September, 1984.
20.	30th July, 1984	9	Oral examination of the representative of Animal, Husbandary Department in respect of paragraphs: 3.3, 7.2, 8.1 and 8.2 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).
21.	6th August, 1984	8	Oral examination of the representative of Social Welfare Department in respect of paragraphs: 3.4, 3.4.1 and 3.4.2 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).
22.	7th August, 1984	9	Oral examination of the representative of Social Welfare Department in respect of paragraphs: 3.4.3, 3.4.4, 3.4.5, 3.4.6, 3.4.7, 3.4.8, 3.4.9, 3.4.10, 3.4.11 and 3.4.12, of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).
23.	13th August, 1984	7	Oral examination of the representative of Agriculture Department in respect of paragraph: 7.5 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).

1	2	3	4
24. 14th August, 1984	8	Oral examination of the representative of Cooperation Department in respect of paragraphs: 7.7, 7.8, 7.9 and 7.10 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).	
25. 21st August, 1984	7	Oral examination of the representative of Irrigation Department in respect of paragraphs: 4.2, 4.3, and 5.5 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).	
26. 27th August, 1984	7	Oral examination of the representative of Medical & Health Department in respect of Paragraphs: 3.2, 3.2.1, 3.2.2, 3.2.3, 3.2.4, 3.2.5, 3.2.6, 7.2, 5.4 and 8.1 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).	
27. 28th August, 1984	9	Oral examination of the representative of Irrigation Department in respect of paragraph: 5.5 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).	
28. 10th September, 1984	4	Oral examination of the representative of Transport Department in respect of paragraphs; 1.12, 3.1, 3.2, 3.3, 3.4, 3.5, 3.6, 3.7, 3.8, and 3.9 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).	
29. 11th September, 1984	5	Oral examination of the representative of cooperation Department in respect of paragraphs: 5.2, 5.3, 5.4, and 5.5 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).	
30. 17th September, 1984	7	Oral examination of the representative of Revenue Department in respect of paragraphs: 4.1, and 4.9 of the report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).	
31. 18th September, 1984	7	Oral examination of the representative of P. W.D. (B&R) in respect of paragraph: 5.1 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).	
32. 24th September, 1984	7	Discussion with the Commissioner & Secretary to Govt., Haryana, Finance Department and accountant General, Haryana in regard to the implementation of the observation/recommendation of the Committee.	
33. 1st October 1984	8	The Committee framed the questionnaire at Haryana Bhavan, New Delhi for discussion with their counterpart Committees of West Bengal and Andhra Pradesh State as well as with the Chairman, members/councillors of Andaman and Nicobar Pradesh Council.	

1	2	3	4
34.	4th October, 1984	7	Discussion with the Officials of West Bengal Legislative Assembly Secretariat on matters of Common interest.
35.	6th October, 1984	6	Discussion with the councillor (Revenue) of Andaman and Nicobar Pradesh Council on matters of Common interest.
36.	9th October, 1984	7	Discussion with the Public Accounts Committee of Andhra Pradesh Legislative Assembly on matters of common interest.
37.	13th October, 1984	7	The Committee reviewed at Haryana Bhavan New Delhi the discussions held with the Officers/counter part committees of West Bengal, Andhra Pradesh and Andaman and Nicobar council.
38.	16th October, 1984	4	<ol style="list-style-type: none"> <li data-bbox="561 607 1022 739">1. Oral examination of the representative of Transport Department in respect of paragraphs: 4.1, 4.2, 4.3, & 4.4 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts) <li data-bbox="561 756 1022 1017">2. The Committee decided to undertake an on-the-spot study tour of Beas Satluj Link Project at Slapper, Sunder Nagar, Pandoh and other places connected there with and to hold meetings at Manali with the representative of the Irrigation Department in respect of points raised in the paragraphs relating to the aforesaid department as mentioned in the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil), with effect from 15th to 19th November, 1984.
39.	22nd October, 1984	6	Oral examination of the representative of the Excise and Taxation Department in the respect of paragraphs : 1.10, 1.12 and 2.1 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).
40.	23rd October, 1984	6	Oral examination of the representative of Excise and Taxation Department in respect of paragraphs 2.2, and 2.3, of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).
41.	29th October, 1984	5	Oral examination of the representative of Excise and Taxation Department in respect of paragraphs : 2.4, 2.5, 2.6, 2.7, 2.8, 2.9 and 2.10 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).
42.	30th October, 1984	7	1. Oral examination of the representative of Industries Department in respect of paragraphs : 5.1, 5.2 & 5.3, of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts).

1	2	3	4								
			2. Oral examination of the representative of Excise & Taxation Department in respect of paragraphs 2.11, 4.2, 4.3, 4.4, 4.5, 4.6, 4.7 & 4.8 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).								
43.	5th November, 1984	2	No business was transacted. Adjourned for want of quorum.								
44.	6th November, 1984	3	The Committee passed condolence resolution at the ghastly assassination of Smt. Indira-Gandhi, Prime Minister of India.								
45.	12th November, 1984	4	1. Oral examination of the representative of Excise and Taxation Department in respect of paragraphs: 1.10, 2.2, 2.3, 2.4, 2.5, 2.6, 2.7, 2.8, 2.9, 2.10, 3.1, 3.2, 3.3, 3.4, & 3.5, of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts) 2. The Committee postponed their on-the-spot study tour decided earlier in their meeting held on 16th October, 1984 which was scheduled to commence from 15th November, 1984.								
46.	13th November, 1984	4	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :— <table border="0" style="margin-left: 40px;"> <tr> <td style="padding-right: 20px;">Paragraphs</td> <td>Reports</td> </tr> <tr> <td>10</td> <td>3rd</td> </tr> <tr> <td>6,8&9</td> <td>6th</td> </tr> <tr> <td>16</td> <td>7th</td> </tr> </table>	Paragraphs	Reports	10	3rd	6,8&9	6th	16	7th
Paragraphs	Reports										
10	3rd										
6,8&9	6th										
16	7th										
47.	19th November, 1984	2	No business was transacted. Adjourned for want of quorum.								
48.	20th November, 1984	5	1. Oral examination of the representative of Agriculture Department in respect of paragraph : 5.6 of the Report of the Comptroller and Auditor General Of India for the year 1980-81 (Revenue Receipts). 2. Oral examination of the representative of P. W. D. B & R in respect of paragraph : 5.5 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts). 3. Oral examination of the representative of the Cooperation Department in respect of paragraph : 5.4 of the Report of Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts).								

1	2	3	4
49. 26th November, 1984	5	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :—	
		Paragraphs	Reports
		36	6th
		31	14th
		32	7th
		31 & 33	11th
50. 27th November, 1984	5	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :—	
		Paragraphs	Reports
		33 & 50	7th
		37	11th
		33, 34 & 46	14th
51. 4th December, 1984	5	Drafting part of the 22nd Report of the Public Accounts Committee on the report of the Comptroller and Auditor General of India for the year 1979-80 (Civil) relating to the following departments :—	
		<ol style="list-style-type: none"> 1. Revenue 2. Transport; and 3. Animal Husbandry 	
52. 26th December, 1984	4	1. Drafting part of the 22nd Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil) relating to the following departments :—	
		<ol style="list-style-type: none"> 1. Development 2. Industrial Training; and 3. Public Health. 	
		2. The Committee framed/approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil) relating to the following departments :—	
		1. Education;	5. Food & Supply;
		2. Technical;	6. Transport; and
		Education;	7. P.W.D. (B&R).
		3. Local Government;	
		4. Public Health;	

1	2	3	4
			3. Scrutiny of reply received from the Government in regard to the implementation of observations/recommendations contained in paragraph 10 of the 18th Report of the Public Accounts Committee of Haryana Vidhan Sabha.
53.	31st December, 1984	4	Drafting part of the 22nd Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil) relating to the following departments :— <ul style="list-style-type: none"> 1. Irrigation 2. Cooperation
54.	1st January, 1985	5	1. Drafting part of 22nd Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil) relating to the Medical & Health Department. 2. Examined the written replies and the proceedings relating to Sports, Technical Education, Housing and Transport/Printing and Stationery in respect of paragraph 6.26 in respect of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil). 3. The Committee framed/approved questionnaire on the report of the Comptroller and Auditor General of India for the year 1981-82 (Civil) relating to the Sports and Medical and Health Departments.
55.	7th January, 1985	4	Oral examination of the representative of the Revenue Department in respect of paragraphs: 4.5, 4.6 and 4.7 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts)
56.	8th January, 1985	2	No business was transacted. Adjourned for want of quorum.
57.	14th January, 1985	6	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :—

Paragraphs	Report
5	9th
2	16th
8	11th
14 & 16	14th
10	15th

1	2	3	4										
58. 15th January, 1985	6	<p>1. Scrutiny of replies received from the Government in regard to the implementation of observations/recomendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha:—</p>	<table border="0"> <thead> <tr> <th data-bbox="473 406 590 428">Paragrahs</th> <th data-bbox="762 406 834 428">Report</th> </tr> </thead> <tbody> <tr> <td data-bbox="473 435 503 458">16</td> <td data-bbox="762 435 801 458">10th</td> </tr> <tr> <td data-bbox="473 465 583 487">25 and 26</td> <td data-bbox="762 465 801 487">15th</td> </tr> <tr> <td data-bbox="473 494 583 517">18 and 24</td> <td data-bbox="762 494 801 517">11th</td> </tr> <tr> <td data-bbox="489 524 511 546">27</td> <td data-bbox="762 524 801 546">14th</td> </tr> </tbody> </table>	Paragrahs	Report	16	10th	25 and 26	15th	18 and 24	11th	27	14th
Paragrahs	Report												
16	10th												
25 and 26	15th												
18 and 24	11th												
27	14th												
59. 21st January, 1985		<p>2. The Committee framed-approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil) relating to the Housing Department.</p> <p>Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :—</p>	<table border="0"> <thead> <tr> <th data-bbox="473 876 583 899">Paragaphs</th> <th data-bbox="762 876 834 899">Report</th> </tr> </thead> <tbody> <tr> <td data-bbox="500 906 521 928">13</td> <td data-bbox="768 906 808 928">11th</td> </tr> <tr> <td data-bbox="500 935 521 958">17</td> <td data-bbox="768 935 808 958">14th</td> </tr> <tr> <td data-bbox="473 965 604 987">12 and 14</td> <td data-bbox="768 965 808 987">15th</td> </tr> </tbody> </table>	Paragaphs	Report	13	11th	17	14th	12 and 14	15th		
Paragaphs	Report												
13	11th												
17	14th												
12 and 14	15th												
60. 22nd January, 1985	5.	<p>Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :—</p>	<table border="0"> <thead> <tr> <th data-bbox="473 1171 583 1194">Paragaphs</th> <th data-bbox="762 1171 834 1194">Report</th> </tr> </thead> <tbody> <tr> <td data-bbox="500 1201 521 1223">26</td> <td data-bbox="768 1201 808 1223">11th</td> </tr> <tr> <td data-bbox="473 1230 637 1253">21,27 & 28—</td> <td data-bbox="768 1230 808 1253">17th</td> </tr> </tbody> </table>	Paragaphs	Report	26	11th	21,27 & 28—	17th				
Paragaphs	Report												
26	11th												
21,27 & 28—	17th												
61. 28th January, 1985	3	<p>1. The Committee framed/approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts), relating to the following departments :—</p>	<ol style="list-style-type: none"> <li data-bbox="500 1418 637 1440">1. Industries <li data-bbox="500 1447 626 1470">2. Revenue <li data-bbox="500 1477 648 1499">3. Transport <li data-bbox="500 1506 681 1529">4. Co-operation <li data-bbox="500 1536 714 1558">5. Building & Roads <li data-bbox="500 1565 615 1588">6. Forests <li data-bbox="500 1595 740 1617">7. Food and Supplies 										

- | 1 | 2 | 3 | 4 |
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| | | | 2. Drafting part of the 22nd Report of the Public Accounts Committee on Report of Comptroller and Auditor General of India for the year 1979-80 (Civil) relating to the Industries and Agriculture Departments. |
| 62. | 4th February, 1985 | 3 | <p>1. Drafting part of the 22nd Report of the Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts), relating to the Co-operation and Industries Departments.</p> <p>2. The Committee finalised their 22nd Report on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</p> |
| 63. | 11th February, 1985 | 6 | Partly drafting of the 22nd Report of the Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts) relating to the P.W.D. (B&R) Department. |
| 64. | 18th February, 1985 | 5 | <p>Partly drafting of the 22nd Report of the Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts) relating to the following departments :-</p> <ol style="list-style-type: none"> 1. Irrigation 2. Revenue 3. Transport |
| 65. | 19th February, 1985 | 4 | <p>1. Oral examination of the representative of Irrigation Department in respect of paragraph No. 4.2 of the report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</p> <p>2. Partly drafting of the 22nd Report of the Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts), relating to the Excise and Taxation Department.</p> |
| 66. | 25th February, 1985 | 7 | <p>1. The Committee finalised their 22nd Report on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).</p> <p>2. The Committee framed/approved the questionnaire on the report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts), relating to the Excise and Taxation Department.</p> |

Meetings held at places other than Chandigarh

The Committee held meetings at places outside Chandigarh as per details given below :—

1. New Delhi (see Sr. No. 33 & 37) 1st Oct. and 13th Oct., 1984
(two days)
2. Calcutta, Port Blair and 4th, 6th & 9th October, 1984
Hyderabad (See Sr. No. (three days).
34, 35 & 36).

Report Presented

6. Under Rule 223 of the Rules of procedure and Conduct of Business in the Haryana Legislative Assembly, the Twenty Second Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil and Revenue Receipts) was presented to the House on 29th March, 1985.

Proceedings

7. A record of the proceedings of the meetings of the Committee has been kept in Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee consisted of nine Members of the Haryana Vidhan Sabha, who were elected by the Sabha, on 23-3-1984, from amongst its members according to the principle proportional representation by means of the single transferable vote. Shri Sagar Ram Gupta, was appointed, on 29th April, 1984, by the Speaker, to be the Chairman of the Committee. Subsequently, when Shri Sagar Ram Gupta, resigned from the Chairmanship of the Committee w.e.f. 30-11-1984, on his appointment as Minister, Shri Kanwal Singh, another Member of the Committee, was appointed by the Speaker, on the 2nd January, 1985, to be the Chairman of the Committee for the unexpired period of the year 1984-85.

2. The names of the Members of the Committee are given below. Col. No. 3 shows the number of meetings attended by each of them out of the total number of 83 meetings (including 8 meetings which adjourned for want of quorum) held during the period under review :—

Sr. No.	Name of the Member	No. of meetings attended
1	2	3
*1.	Shri Sagar Ram Gupta	57
2.	Shri Kanwal Singh	63
**3.	Shri Amar Singh	28
4.	Shri Amir Chand Makkar	57
5.	Shri Bahadur Singh	10
6.	Shri Hari Chand Hooda	81
7.	Shri Nihal Singh	54
***8.	Shri Om Parkash Mahajan	1
9.	Shri Ram Singh	40
****10.	Shri Mahendera Partap Singh	4

*Shri Sagar Ram Gupta, M.L.A. resigned from membership of the Committee w.e.f. 30-11-1984 on his appointment as Minister.

**Shri Amar Singh, M.L.A. resigned from the Membership of the Committee w.e.f. 14-9-1984, on his appointment as Minister.

***Shri Om Parkash Mahajan M.L.A., resigned from the Committee w.e.f. 8-5-1984.

****Shri Mahendra Partap Singh, M.L.A. was elected as a Member of the Committee w.e.f. 4-9-1984.

Meeting held and Business Transacted

3. The details showing dates of meetings held, the number of members present and the business transacted at each meeting are given in the following table :—

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	16-5-1984	6	<p>(1) Welcome address by the Secretary, Haryana Vidhan Sabha, who also explained the Scope and function of the Committee to the members. The Accountant General, Haryana and the Chairman of the Committee and the Finance Secretary also addressed the members.</p> <p>(2) The Committee selected seven undertakings; namely, (1) Haryana State Industrial Development Corporation; (2) Haryana State Small Industries and Export Corporation; (3) Haryana State Handloom and Handi Crafts Corporation (4) Haryana Harijan, Kalyan Nigam; (5) Haryana Housing Board; (6) Haryana Backward Classes Kalyan Nigam; and (7) Haryana Electronics Development Corporation for examination during the year, 1984-85.</p>
2.	24-5-1984	5	<p>(1) General discussion with the representatives of the Haryana State Electricity Board.</p> <p>(2) The Committee decided to undertake on-the-spot study tour of Nathapa Jhakhari Project in Himachal Pradesh from 11th June to 15th June, 1984.</p>
3.	25-5-1984	5	<p>(i) Approval of the Questionnaire relating to various Corporations/Boards.</p> <p>(ii) The Committee decided to orally examine the representatives of the Hospitality Organisation in connection with 'Unhygienic bottling of Limca.</p>
4.	31-5-1984	6	<p>(i) Oral examination of the Director, Hospitality Department.</p> <p>(ii) Oral examination of the Financial Commissioner & Secretary to Govt. Haryana, Industries Department in respect of Haryana Financial Corporation.</p> <p>(iii) Oral examination of the representatives of Tourism Department in respect of paragraph No. 6.21 of the Report of the Comptroller & Auditor General of India for the year, 1979-80 (Civil) regarding Haryana Tourism Corporation Limited.</p>

1	2	3	4
5.	1-6-1984	6	Resumption or oral examination of the Financial Commissioner & Secretary to Government, Haryana, Tourism Department in respect of the Haryana Tourism Corporation Limited relating to paragraph No. 6.21 of the report of Comptroller & Auditor General of India for the year 1979-80 (Civil)
6.	11-6-1984	3	Discussion with the representatives of Haryana State Electricity Board regarding Nathpa Jhakri Project and other matters of common interest in respect of working of the Haryana State Electricity Board.
7.	18-6-1984	6	i) Oral examination of the representatives of the Haryana Dairy Development Corporation on the Report of the Comptroller & Auditor General of India for the year 1975-76. ii) The Committee decided to undertake its on the spot study tour of Nathpa Jhakri from 26th June to 30th June, 1984.
8.	25-6-1984.	6	Oral examination of the representatives of Agriculture Department/Haryana Warehousing Corporation regarding implementation of recommendations/observations contained in paragraph No. 7.11 of the report of Comptroller and Auditor General of India for the year 1973-74 (11th Report of Public Accounts Committee) & paragraph No. 6.20 of the Report of Comptroller & Auditor General of India for the year 1980-81 (16th Report of Committee on Public Undertakings) relating to the Haryana Warehousing Corporation.
9.	26-6-1984	5	Discussion on various aspects of the Nathpa Jhakri Project.
10.	27-6-1984	5	(i) Inspection to Jhakri Power House Site of the Project. (ii) Discussion on various aspects of the Nathpa Jhakri Project held in the Committee Room of the Shungra Rest House.
11.	28-6-1984	5	Inspections of :— (i) Nathpa Dam Site; (ii) Sanjay Vidut Priyojna; and (iii) The sites of Karcham Wangtu Hydel Project.
12.	29-6-1984	5	Welcome address and discussion with the Committee on Public Undertakings of the Himachal Pradesh Vidhan Sabha on matters of common interest.
13.	30-6-1984	5	Review of various points regarding Nathpa Jhakri Project.

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| 14. 5-7-1984 | | 5 | <p>Oral examination of the representatives of the Haryana Dairy Development Department/Corporation regarding implementation of recommendations/observations contained in :—</p> <p>(i) the Eleventh Report of Public Accounts Committee relating to paragraph No. 7.14 of the Report of Comptroller & Auditor General of India for the year 1973-74 in respect of Haryana Dairy Development corporation ; and</p> <p>(ii) the Fifth Report of Public Undertakings Committee relating to paragraph No. 6.19 of the Report of Comptroller and Auditor General of India for the year 1975-76 in respect of the Haryana Dairy Development Corporation.</p> |
| 15. 12-7-1984 | | 7. | <p>Resumption of oral examination of the representatives of the Haryana Dairy Development Department/Corporation regarding implementation of recommendations/observations contained in :—</p> <p>(i) the Eleventh Report of Public Accounts Committee relating to paragraph No. 7.14 of the Report of Comptroller & Auditor General of India for the year 1973-74 in respect of Haryana Dairy Development Corporation; and</p> <p>(ii) the Fifth Report of Committee on Public Undertakings relating to paragraphs No. 6.19 and 6.20 of the Report of Comptroller & Auditor General of India for the year 1975-76 relating to Haryana Dairy Development Corporation.</p> |
| 13-7-1984 | | 8 | <p>Oral examination of the representatives of the Industries Department and the Haryana Financial Corporation in respect of implementation of recommendations/observations contained in the second Report of the Committee.</p> |
| 19-7-1984 | | 7 | <p>Oral examination of the representatives of Industries Department/Haryana State Small Industries & Export Corporation regarding implementation of recommendations/observations contained in :—</p> <p>(i) the Seventh Report of Public Accounts Committee relating to para No. 19 in respect of Haryana State Small Industries & Export Corporation.</p> |

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			(ii) the Eleventh Report of Public Accounts Committee relating to paragraph No. 7.13 of the Report of Comptroller & Auditor General of India for the year, 1973-74 in respect of Haryana State Small Industries & Export Corporation.
18.	20-7-1984	7	Oral examination of the representatives of the Industries Department and the Haryana State Small Industries & Export Corporation in respect of General Working of their Corporation.
19.	26-7-1984	8	Resumption of oral examination of the representatives of Industries Department/Haryana State Small Industries & Export Corporation regarding implementation of recommendations/observations contained in :- (i) the Eleventh Report of the Public Accounts Committee relating to paragraph No. 7.13 of the Report of Comptroller & Auditor General of India for the year 1973-74 in respect of Haryana State Small Industries & Export Corporation; (ii) the Fifth Report of Committee on Public Undertakings relating to paragraph No. 7.13 of the Report of Comptroller & Auditor General of India for the year 1974-75 in respect of Haryana State Small Industries & Export Corporation; and (iii) the Fifth Report of Committee on Public Undertakings relating to paragraph No. 6.19 of the Report of Comptroller & Auditor General of India for the year 1978-79 in respect of Haryana State Small Industries & Export Corporation.
20.	27-7-1984	8	Oral examination of the representatives of the Industries Department and the Haryana State Small Industries & Export Corporation in respect of General Working of their Corporation.
21.	2-8-1984	7	Oral examination of the representatives of the Power Department/Haryana State Electricity Board regarding implementation of recommendations/observations contained in the Sixth Report of Public Accounts Committee relating to paragraph Nos. 81,82 and 84 of the Report of Comptroller & Auditor General of India for the Year 1969-70 in respect of Haryana State Electricity Board.
22.	3-8-1984	7	The Committee chalked out programme for the months of August and September, 1984.

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| 23. 9-8-1984 | 7 | Resumption of oral examination of the representatives of the Power Department/Haryana State Electricity Board regarding implementation of recommendations/observations contained in Sixth Report of Public Accounts Committee relating to paragraph 81 of the Report of Comptroller & Auditor General of India for the year 1969-70 in respect of Haryana State Electricity Board. | |
| 24. 10-8-1984 | 4 | <p>Oral examination of the representatives of the Power Department/Haryana State Electricity Board regarding implementation of recommendations/observations contained in:-</p> <p>(i) the Sixth Report of Public Accounts Committee relating to paragraph Nos. 81,82 and 84 of the Report of Comptroller & Auditor General of India for the year 1969-70 in respect of Haryana State Electricity Board; and</p> <p>(ii) the Eighth Report of Public Accounts Committee relating to paragraph Nos. 8.5, 8.8 and 8.9 of the Report of Comptroller & Auditor General of India for the year 1972-73 in respect of Haryana State Electricity Board.</p> | |
| 25. 16-8-1984 | 7 | Resumption of the oral examination of the representatives of Power Department/Haryana State Electricity Board. | |
| 26. 17-8-1984 | 7 | Confirmation of proceedings and consideration of the paper placed. | |
| 27. 23-8-1984 | 17 | Oral examination of the representatives of the Agriculture Department and the Haryana Land Reclamation and Development Corporation regarding implementation of recommendations/observations contained in the Fifth Report of Committee on Public Undertakings relating to paragraph No. 6.15 of the Report of the Comptroller & Auditor General of India for the year, 1978-79 in respect of Haryana Land Reclamation Development Corporation. | |
| 28. 24-8-1984 | 7 | Oral examination of the representatives of Agriculture Department/Haryana Land Reclamation and Development Corporation Limited, Chandigarh regarding paragraph No. 6.35 of the Report of the Comptroller & Auditor General of India for the year, 1981-82 relating to the Corporation. | |
| 29. 30-8-1984 | 5 | Oral examination of the representatives of the Industries Department/Haryana State Industrial Development Corporation regarding implementation of the recommendations/observations contained in :- | |

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			(i) the Tenth Report of the Public Accounts Committee relating to paragraph No. 7.4 of the Report of Comptroller & Auditor General of India for the year 1972-73 in respect of Haryana State Industrial Development Corporation; and
			(ii) the Fifth Report of Committee on Public Undertakings relating to paragraph No. 6.18(5) (ii) of the Report of Comptroller & Auditor General of India for the year 1975-76 in respect of Haryana State Industrial Development Corporation.
30.	31-8-1984	6	Oral examination of the representatives of the Industries Department and the Haryana State Industrial Development Corporation in respect of General Working of their Corporation.
31.	13-9-1984	8	(i) Oral examination of the representatives of the Haryana State Industrial Development Corporation Ltd. on its General Working. (ii) The Committee decided to undertake a study tour of three states i.e. Kerala, Tamil Nadu and Orissa during the period from 26th October to 6th November, 1984.
32.	14-9-1984	4	Resumption of oral examination of the representatives of the Haryana State Industrial Development Corporation with regard to the General Working of the Corporation.
33.	20-9-1984	4	Oral examination of the representatives of the Welfare of Scheduled Castes and Backward Classes Department/Haryana Harijan Kalyan Nigam Limited regarding implementation of the recommendations/observations contained in :— (i) the Tenth Report of Public Accounts Committee relating to paragraph No. 7.5 of the Report of Comptroller & Auditor General of India for the year 1972-73 in respect of Haryana Harijan Kalyan Nigam; and (ii) the Fifth Report of Committee on Public Undertakings relating to paragraph No. 7.12 of the Report of Comptroller & Auditor General of India for the year 1974-75 in respect of Haryana Harijan Kalyan Nigam Limited.
34.	21-9-1984	4	Resumption of oral examination of the representatives of the Welfare of Scheduled Castes and Backward Classes Department/

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			Haryana Harijan Kalyan Nigam, Limited regarding implementation of recommendations/ observations contained in the Fifth Report of the Report of Committee on Public Undertakings relating to paragraph No. 7.12 of Comptroller and Auditor General of India for the year 1974-75 in respect of Haryana Harijan Kalyan Nigam.
35.	26-9-1984	5	Oral examination of the representatives of Welfare of Scheduled Castes and Backward Classes Department/Haryana Harijan Kalyan Nigam Limited regarding paragraph No. 6.31 of the Report of Comptroller & Auditor General of India for the year 1981-82.
36.	27-9-1984	6	The Committee framed the programme to examine the various Board/Corporations as also to watch the implementation of the earlier reports of the Committee during the months of October and November, 1984.
37.	5-10-1984	4	Resumption of oral examination of the Departmental representatives with regard to para 6.31 of the Report of Comptroller & Auditor General of India for the year 1981-82 [Audit Report.]
38.	6-10-1984	4	(I) The Committee informally discussed the inspection programme of R.I. Units from 6th October to 12th October, 1984. (II) The Committee inspected the following Units :— (i) Krishana Rubber Industries, Dhulkot, Ambala; (ii) Arun Steel Industries, Dhulkot, Ambala; (iii) Batra Coach Builders, Ambala; (iv) Kamla Eng. Works, Ismailabad Kurukshetra; (v) Shakti Furniture Kurukshetra; (vi) Fauzi Tyre Works, Kaithal; (vii) Swastik Electrical Industries, Jind; (viii) Handloom Centre, Narnaul; (ix) Gautam Service Station; and (x) United Industries, Village Dhani, Hansi.

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39. 7-10-1984		5	<p>(1) The Committee reviewed the discussion held on 6.10.84 during the inspection of R.I. Units.</p> <p>(2) The Committee inspected the following Units :-</p> <ul style="list-style-type: none"> (i) Saket Village Industries, Mandal Village; (ii) Vishwakarama Steel Industries, Mandau, Gangwa; (iii) Ice Factory, Village Gangwa; (iv) R.V. Industries, Gangwa; (v) Bharti Agro-Industries, Agroha; (vi) Haryana Emporium, Hissar; (vii) Krishan Oil & Flour Mill, Agroha; and (viii) Panja Douri Centre, Bihar.
40. 8-10-84		5	<p>(1) The Committee reviewed the discussion held on 7-10-84 during the inspection of R.I. Units.</p> <p>(2) The Committee inspected the following Units :-</p> <ul style="list-style-type: none"> (i) District Marketing Office and Raw material Depot, Rohtak; (ii) Export Hunter Feed Unit, Dobh; (iii) Gas Chulla Unit, Village, Dobh (iv) Ghee Kay Surgical, Village Dobh; (v) Bharat Udyog pottery Unit, Village Dobh; and (vi) Chander Khil Murmura Factory, Dobh.
41. 9-10-1984		5	<p>(1) The Committee reviewed the discussion held on 8-10-84 during the inspection of R.I. Units.</p> <p>(2) The Committee inspected the following Units :-</p> <ul style="list-style-type: none"> (i) Raw material Depot, Faridabad; and (ii) Haryana Emporium, Agra (U.P.)
42. 10-10-1984		6	<p>The Committee reviewed the discussion held on 9-10-1984 during the inspection of R.I. Units and re-visited the Haryana Emporium, Agra.</p>

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43: 11-10-1984		6	<p>(1) The Committee reviewed the discussion held during its on the spot-study tour till 10-10-1984.</p> <p>(2) The Committee inspected the following units :-</p> <ul style="list-style-type: none"> (i) Royal packs, Gurgaon; (ii) Mahendra Jali Works; (iii) Nirmal Aggarwal Works; (iv) Golden Rubber Pipe Factory, Gurgaon; (v) Handloom Industries, Village Ferozpur Namak, Gurgaon; (vi) Hari Steel and Wooden Furniture, Udyog, Dharuheura; (vii) Luxmi Steel Udyog, Gokulgarh; (viii) Kalatmak Kumbhkari Training Centre, Gurgaon; and (ix) Vijay Pipe Industries, Dahina, Mohindergarh.
44. 12-10-1984		5	<p>(1) The Committee reviewed the discussion held on 11-10-1984 during the inspection of R.I. Units.</p> <p>(2) The Committee inspected the following Units :-</p> <ul style="list-style-type: none"> (i) Haryana Emporium, New Delhi; (ii) Aristo Electrical Accessories, Bahadurgarh; (iii) Aristo Evaporators, G.T. Road Bahalgarh; (iv) Gupta Vakelight Industries, Bahalgarh; (v) Sudhan Industries, Bahalgarh; (vi) Haryana Sports Goods Manufactured; (vii) Rishi Bottle Industries, Pipli ; (viii) Sunrise Industries; and (ix) Azad Carpet, Village Ratger.
45. 18-10-1984		4	<p>Oral examination of the representatives of Welfare of Scheduled Castes and Backward Classes Department/Haryana Harijan Kalyan</p>

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			Nigam Limited, Chandigarh regarding paragraph No. 6.31 of the report of Comptroller and Auditor General of India for the year 1981-82 (Audit Report).
46.	19-10-1984	3	Oral examination of the representatives of Welfare of Scheduled Castes and Backward Classes Department/Haryana Harijan Kalyan Nigam Limited, Chandigarh on the General Working of the Haryana Harijan Kalyan Nigam Limited, Chandigarh.
47.	25-10-1984	6	The Committee informally discussed the points for framing the questionnaire to be discussed with the counterpart committees during the tour.
48.	29-10-1984	5	Discussion with the Officers of the Kerala Legislative Assembly Secretariat at Trivandrum on matter of Common Interest.
49.	30-10-1984	5	The Committee framed the questionnaire in the light of points discussed in its meeting at New Delhi on 25-10-1984 for discussion with the counterpart committees of Tamil Nadu and Orissa Legislative Assemblies, at Tamil Nadu House, Kanyakumari.
50.	31-10-1984	5	The Committee further formulated a questionnaire at panchayat Rest House, Madurai in the light of the discussion held with the under Secretary, Kerala Legislative Assembly for discussion with counterpart committee of the states next to be visited by the Committee.
51.	1-11-1984	5	The Committee met in the room of Chairman in the M.L.As. Hostel of Tamil Nadu at Madras and passed a condolence resolution on the sad demise of Smt. Indira Gandhi.
52.	4-11-1984	4	The Committee scrutinised a part of the material received from the Haryana State Small Industries and Export Corporation regarding the general working of that corporation.
53.	5-11-1984	4	Discussion with the Public Undertakings Committee of Orissa Legislative Assembly at Orissa Legislative Assembly, Bhubaneswar.
54.	7-11-1984	4	The Committee reviewed the discussion held with the sister committee/officers during the tour to various States undertaken by the Committee.
55.	15-11-1984	6	Oral examination of the representatives of the Industries Department and the Haryana State Small Industries and Export Corporation in respect of General Working of their Corporation.

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56.	16-11-1984	4	Resumption of oral examination of the representatives of the Industries Department and the Haryana State Small Industries and Export Corporation in respect of General Working of their Corporation.
57.	22-11-1984	4	<p>Oral examination of the representatives of Industries Department/Haryana Breweries Limited regarding implementation of recommendations/observations contained in :-</p> <p>(i) Third Report of Committee on Public Undertakings relating to paragraph No. 7.14 of the Report of Comptroller & Auditor General of India for the year 1974-75 in respect of Haryana Breweries Limited (Murthal);</p> <p>(ii) the Fifth Report of the Committee on Public Undertakings relating to paragraph Nos. 6.20 and 6.18 of the Reports of Comptroller & Auditor General of India for the year 1976-77 and 1977-78 respectively in respect of Haryana Breweries Limited (Murthal); and</p> <p>(iii) the Ninth Report of Committee on Public Undertakings relating to Haryana Breweries Limited (Murthal) on the General Working.</p>
58.	23-11-84	6	Resumption of the oral examination of the representatives of the Industries Department/Haryana Breweries Limited regarding implementation of recommendations/observations contained in the 9th Report of Committee on Public Undertakings relating to Haryana Breweries Limited (Murthal) on the General Working.
59.	29-11-84	3	Oral examination of the representatives of the Hospitality/Tourism Departments and the Haryana Tourism Corporation regarding implementation of observations/recommendations contained in 8th Report of the Committee on Public Undertakings on the General Working of Haryana Tourism Corporation.
60.	30-11-84	2	The meeting adjourned for want of quorum without transacting any business.
61.	6-12-84	1	The meeting adjourned for want of quorum without transacting any business.
62.	7-12-84	2	The meeting adjourned for want of quorum without transacting any business.
63.	13-12-84	3	Resumption of oral examination of the representatives of the Haryana State Small Industries & Export Corporation in regard to its General working.

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64. 14-12-84		—	The meeting adjourned for want of quorum without transacting any business.
65. 27-12-84		3	<p>(i) Oral examination of the representatives of the Industries Department/Haryana Concast Ltd., regarding the implementation of recommendations/observations contained in the 13th Report of the Committee on the General Working of the Haryana Concast Limited, Hissar.</p> <p>(ii) The Committee decided to hold their meeting at Aikant Bhawan, Mussoori from 5th February, 1985 to 12th February, 1985 for drafting and finalising the Reports of the Public Undertakings Committee to be presented in the next Budget Session.</p>
66. 3-1-85		5	Resumption of oral examination of the representatives of the Tourism Department and the Haryana Tourism Corporation regarding implementation of recommendations/observations contained in 8th Report of the Committee on the General Working of Haryana Tourism Corporation, Limited.
67. 4-1-1985		5	<p>Oral examination of the representatives of the Agriculture Department/Haryana Seeds Development Corporation regarding implementation of recommendations/observations contained in :—</p> <p>(i) the 5th Report of Committee on Public Undertakings relating to paragraph No. 6.20 of the Report of Comptroller & Auditor General of India for the year 1977-78 in respect of Haryana Seeds Development Corporation; and</p> <p>(ii) the Sixteenth Report of Committee on Public Undertakings relating to paragraph Nos. 6.22 & 6.23 of the Report of Comptroller & Auditor General of India for the year 1979-80 in respect of Haryana Seeds Development Corporation.</p>
68. 10-1-85		5	Oral examination of the representatives of the Agriculture Department and the Haryana Seeds Development Corporation regarding implementation of recommendations/observations contained in the 16th Report of Committee on Public Undertakings relating to paragraph No. 6.23 of the Report of Comptroller & Auditor General of India for the year 1980-81 in respect of Haryana Seeds Development Corporation.
69. 11-1-85		4	Drafting of the Report of the Public Undertakings Committee on the General Working of Haryana Harijan Kalyan Nigam Limited, Chandigarh.

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| 70. | 17-1-85 | 5 | The Committee partly drafted their Report on the General Working of the Haryana Harijan Kalyan Nigam, Limited, Chandigarh. |
| 71. | 18-1-85 | 2 | The meeting adjourned for want of quorum without transacting any business. |
| 72. | 24-1-85 | 3 | The Committee partly drafted the Report on the General Working of the Haryana Harijan Kalyan Nigam. |
| 73. | 25-1-85 | 4 | The Committee partly drafted their Seventeenth Report on the Reports of the Comptroller & Auditor General of India for the years 1979-80 to 1981-82. |
| 74. | 1-2-85 | 3 | Oral examination of the representatives of Industries Department/Haryana State Small Industries and Export Corporation regarding various paragraphs contained in the Reports of the Comptroller and Auditor General of India for the years 1980-81 & 1981-82 (Audit Reports) |
| 75. | 2-2-85 | 3 | Resumption of oral examination of the representatives of the Haryana State Small Industries and Export Corporation in respect of the Report of the Comptroller and Auditor General of India for the year 1981-82. |
| 76. | 7-2-85 | 3 | (I) Oral examination of the representatives of the Finance Department regarding the information relating to the posting of Accounts Officers in the Corporations/Boards.

(II) Resumption of oral examination of the representatives of the Haryana State Small Industries and Export Corporation in respect of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil). |
| 77. | 8-2-85 | 2 | The meeting adjourned for want of quorum without transacting any business. |
| 78. | 14-2-85 | 3 | The Committee partly drafted their Report on the General Working of the Haryana State Small Industries & Export Corporation. |
| 79. | 15-2-85 | 5 | The Committee finalized their Report on the General Working of Haryana Harijan Kalyan Nigam. |
| 80. | 21-2-85 | 2 | The meeting adjourned for want of quorum without transacting any business. |
| 81. | 22-2-85 | 2 | The meeting adjourned for want of quorum without transacting any business. |

1	2	3	4
82.	28-2-85	4	(i) The Committee finalised their seventeenth Report on the paragraphs included in the Reports of the Comptroller & Auditor General of India for the years 1979-80 to 1981-82. (ii) The Committee authorized the chairman to sign and present the Report to House.
83.	1-3-85	3	The Committee finalised their Nineteenth Report on the General Working of the Haryana State Small Industries & Export Corporation Limited, Chandigarh.

4. Meetings on-the-spot study at places other than Chandigarh

- (i) Krishana Rubber Industries, Dulkot; Arun Steel Industries, Dulkot; Batra Coach Builder, Ambala; Kamla Engg. Works, Ismailabad; Shakti Furniture, Kurukshetra; Fauzi Tyre works, Kaithal; Swastik Electrical Industries, Jind; Handloom Centre, Narnaul; Gautam Service Station; and United Industries, Village Dhani, Hansi, on 6.10.1984.
- (ii) Saket Village Industries, Mandal Village; Vishwakarma Steel Industries, Mandal vill. Gangwa; Ice Factory, Village Gangwa; R.V. Industries, Gangwa; Haryana Emporium, Hissar; Bhartiya Agro-Industries, Agroha; Krishan Oil & Flour Mill, Agroha; and Punja Dari Centre, Bighar, on 7.10.1984.
- (iii) District Marketing office and raw material Depot, Rohtak; Export Hunter Feed Unit, Dobh; Gas Chulla Unit, Village Dobh; Ghee-Kay Surgical, Village Dobh; Bharat Udyog Pottery Unit, Village Dobh; and Chander Khil Murmu Factory, Dobh. on 8.10.1984.
- (iv) Raw material Depot, Faridabad; and Haryana Emporium Agra (U.P.) on 9.10.1984.
- (v) Royal packs; Gurgaon; Mahendra Jali Works; Nirmal Aggarwal works; Golden Rubber pipe Factory, Gurgaon; Handloom Industries, Village Ferozpur Namak, Gurgaon; Kalatmak Kumbhkari Training Centre, Gurgaon; Luxmi Steel Udyog, Gokulgarh; Hari Steel & Wooden Furniture Udyog, and Vijay Pipe Industries, Dahina, Mohindergarh on 11.10.1984.
- (vi) Aristo Electrical Acquireries, Bahadurgarh; Aristo Evaporators, G.T. Road Bahalgarh; Gupta Vaikunth Industries, Bahalgarh; Sudhan Industries, Bahalgarh; Haryana Sports Goods Manufactured; Rishi Bottle Industries, Pipli; Sunrise Industries; and Azad Carpet, Village Ratgar on 12.10.1984.

5. Meeting/on-the-spot study at places outside Chandigarh/Haryana

- (i) Simla Discussion on various aspects of the Natha Jhakri Project on 26.6.1984.

- Jhakri and Shungra** (ii) Inspection to Jhakri Power House site of the project on 27.6.1984.
- Kalpa** (iii) Inspection to Nathpa Dam, Sanjay Vidut Priyojna and the site of Karchapi-Wangtu Hydel Project on 28.6.1984.
- Simla** (iv) Meeting with the Public Undertakings Committee of Himachal Pradesh on 29.6.1984.
- Agra** (v) On-the-spot study of Haryana Emporium at Agra on 10.10.1984.
- Kerala** (vi) Discussion with the officers of the Kerala Legislative Assembly Secretariat at M.L.As Hostel, Kerala on 29.10.1984.
- Kanya-kumari** (vii) Framing of questionnaire in the light of points discussed in the meeting of the Committee at New Delhi on 25.10.1984 for discussion with the Committee on Public Undertakings of Tamil Nadu and Orissa Legislative Assemblies on 30.10.1984.
- Madurai** (viii) The Committee formulated a questionnaire on 31.10.84.
- Madras** (ix) The Committee passed a condolence resolution on the sad demise of Prime Minister Smt. Indira Gandhi.
- Puri** (x) Scrutiny of a part of the material received from the Haryana State Small Industries and Export Corporation regarding the General Working of the said Corporation on 4.11.1984.
- New Delhi** (xi) a) On-the-spot study of the Haryana Emporium, Delhi on 12.10.1984.

(b) The Committee informally discussed the points for framing the questionnaire to be discussed with the counterpart Committee during the tour at Haryana Bhawan on 25.10.1984.

(c) The Committee reviewed the discussion held, with the Committees/Officers, during the tour to various States undertaken by the Committee on 7.12.1984.

7. Reports Presented/Laid

- (i) Seventeenth Report of the Comptroller and Auditor General of India for years 1979-80 to 1981-82 was presented to the House on 29-3-1985.
- (ii) Eighteenth Report on the General Working of Haryana Harijan Kalyan Nigam Limited was presented to the House on 29.3.1985.
- (iii) Nineteenth Report on the General Working of Haryana State Small Industries and Export Corporation Limited was presented to the House on 29.3.1985.

COMMITTEE ON ESTIMATES

1. The Committee consisted of nine members of the Haryana Vidhan Sabha who were elected by the Vidhan Sabha on 23rd March, 1984 according to the principle of proportional representation by means of single transferable vote.

2. Shri Vijaivir Singh was appointed by the Speaker to be the Chairman of the Committee.

3. The Committee held 37 sittings at Chandigarh and 6 sittings outside Chandigarh. The names of the Members and number of meetings attended by each of them are shown in the table given below:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Vijaivir Singh	40
2.	Shri Inderjit Singh	2
3.	Shri Kundan Lal	41
4.	Shri Nar Singh	42
*5.	Shri Neki Ram	Nil
6.	Shri Phusa Ram	7
7.	Shri Ram Bilas Sharma	28
8.	Shri Roshan Lal Arya	33
9.	Shri Shakrullah Khan	25
**10.	Shri Daya Nand Sharma	Nil

*Shri Neki Ram M.L.A. resigned from the membership of the Committee w.e.f. 30.5.84.

**Shri Daya Nand Sharma was elected to serve on the Estimates Committee for the remaining period of the year 1984-85 on 4th/5th September 1984 but resigned from the membership of the Committee w.e.f. 26.9.84.

Meetings held and Business transacted.

4. The dates of meetings, the number of members present and business transacted at each meeting are given below:

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	16th May, 1984	5	<p>(i) The Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee to the Members.</p> <p>(ii) The Committee decided to examine the Budget Estimates for the year 1984-85 of the following departments:—</p> <ol style="list-style-type: none"> 1. Industries; 2. Excise and Taxation; 3. Local Bodies; and 4. Food and Supplies.
2.	23rd May, 1984	5	Scrutiny of replies received from the Education Department regarding implementation of the recommendations of the Committee as contained in its 12th Report for the year 1979-80.
3.	30th May, 1984	6	Resumption of scrutiny of replies received from the Government in connection with the implementation of the recommendations contained in its 12th Report for the year 1979-80 relating to the Education department. The Committee decided to orally examine the representatives of the Education department.
4.	13th June, 1984	6	Scrutiny of replies received from the Irrigation Department in connection with the implementation of the recommendations contained in its 12th Report for the year 1979-80.
5.	20th June, 1984	5	Scrutiny of replies received from the Govt. in connection with the implementation of the recommendations contained in its 15th Report for the year 1982-83 relating to the Co-operation Department. The Committee decided to orally examine the representatives of the Co-operation Department.
6.	29th June, 1984	5	Scrutiny of replies received from the Government in connection with the implementation of the recommendations contained in its 12th Report for the year 1979-80 relating to the Education Department.
7.	4th July, 1984	6	The Committee partly scrutinised the material received from the Excise and Taxation Department in respect of the Budget Estimates for the year 1984-85.

1	2	3	4
8.	11th July, 1984	6	The Committee partly drafted the questionnaire on the Budget Estimates for the year 1984-85 of the Excise and Taxation Department.
9.	18th July, 1984	6	Resumption of the scrutiny of the material received from the Excise and Taxation Department in respect of the Budget Estimates for the year 1984-85.
10.	25th July, 1984	7	The Committee partly scrutinised the material received from the Industries Department in respect of Budget Estimates for the year 1984-85.
11.	1st August, 1984.	7	The Committee scrutinised the Material received from the Industries Department in respect of Budget Estimates for the year 1984-85 and partly framed the questionnaire thereon.
12.	7th August, 1984.	4	The Committee scrutinised the material received from the Industries Department in respect of the Budget Estimates for the year 1984-85 and partly framed the questionnaire thereon.
13.	14th August, 1984.	6	The Committee framed the questionnaire in respect of Budget Estimates for the year 1984-85 received from the Industries Department.
14.	22nd August, 1984	6	Oral examination of the representatives of the Irrigation Department in respect of the implementation of outstanding recommendations/observations contained in its 12th Report for the year 1979-80.
15.	29th August, 1984.	6	(i) Oral examination of the representatives of the Education Department regarding implementation of outstanding recommendations/observations contained in its 12th Report for the year 1979-80. (ii) The Committee decided to undertake a study tour of the States of Rajasthan, Gujarat and Karnataka from 16th September, 1984.
16.	3rd September, 1984.	6	Examined the Supplementary Estimates (1st Instalment) for the year 1984-85 relating to various concerned Departments and framed its report thereon.
17.	14th September, 1984.	5	Oral examination of the representatives of the Excise and Taxation Department for non-supply of the replies to the questionnaire of the Committee relating to the Budget Estimates for the year 1984-85.

1	2	3	4
18.	16th September, 1984	6	The Committee held its meeting at Haryana Bhawan, New Delhi and framed the points for discussion with the Estimates Committee of Rajasthan, Gujarat and Karnataka legislatures during its tour of those states.
19.	17th September, 1984	5	Discussion with the Secretary, Rajasthan legislative Assembly, at Jaipur on matters of common interest.
20.	20th September, 1984	5	The Committee held its meeting at circuit House, Udaipur and reviewed the discussion held during the visit of Rajasthan legislative Assembly. The Committee made some amendments in the questionnaire which were framed at Haryana Bhawan, New Delhi for discussion during the tour.
21.	21st September, 1984	4	Discussion with the Dy. Secretary Gujarat legislative Assembly at Gandhi Nagar on matters of common interest.
22.	26th September, 1984	4	The Committee held discussion with the Estimates Committee of Karnataka legislative Assembly at Bangalore on matters of common interest.
23.	28th September, 1984	5	The Committee held its meeting at Haryana Bhawan, New Delhi and reviewed the discussions held during their tour of Rajasthan, Gujarat and Karnataka legislative Assemblies.
24.	8th October, 1984	6	Oral examination of the representatives of the Excise and Taxation Department in respect of questionnaire framed by the Committee on the Budget Estimates for the year 1984-85.
25.	17th October, 1984	5	The Committee partly scrutinised the replies received from the Excise and Taxation Department in respect of questionnaire of the Committee on the Budget Estimates for the year 1984-85.
26.	22nd October, 1984	5	Do
27.	30th October, 1984	6	Do
28.	31st October, 1984	6	The Committee postponed its meeting on the request of the Commissioner and Secretary to Govt., Haryana, Excise and Taxation Department.
29.	6th November, 1984	1	No business was transacted for want of quorum.
30.	21st November, 1984	4	The Committee partly scrutinised the replies received from the Excise and Taxation Department in respect of questionnaire of the Committee on the Budget Estimates for the year 1984-85.

1	2	3	4
31. 28th November, 1984	5	Oral examination of the representatives of the Excise and Taxation Department in respect of questionnaire framed by the Committee on the Budget Estimates for the year 1984-85.	
32. 4th December, 1984-	5	The Committee partly scrutinised the replies received from the Excise and Taxation Department in respect of questionnaire of the Committee on the Budget Estimates for the year 1984-85.	
33. 26th December, 1984	3	Scrutiny of the replies received from the Education Department regarding implementation of the recommendations contained in its 12th Report for the year 1979-80.	
34. 4th January, 1985	5	Oral examination of the representatives of the Excise and Taxation Department in respect of questionnaire framed by the Committee on the Budget Estimates for the year 1984-85.	
35. 9th January, 1985	5	Do	
36. 16th January, 1985	5	Resumption of Oral examination of the representatives of the Excise and Taxation Department in respect of questionnaire framed by the Committee on the Budget Estimates for the year 1984-85.	
37. 23rd January, 1985	2	No business was transacted for want of quorum.	
38. 30th January, 1985	4	Drafting of the 17th Report on the Budget Estimates for the year 1984-85 relating to the Excise and Taxation Department.	
39. 6th February, 1985	5	Oral examination of the representatives of the Excise and Taxation Department in respect of questionnaire framed by the Committee on the Budget Estimates for the year 1984-85.	
40. 11th February, 1985	5	Drafting of the 17th Report on the Budget Estimates for the year 1984-85 relating to the Excise and Taxation Department.	
41. 18th February, 1985	5	Drafting of the 17th Report on the Budget Estimates for the year 1984-85 relating to the Excise and Taxation Department.	
42. 26th February, 1985	4	Finalized the 17th Report on the Budget Estimates for the year 1984-85 relating to the Excise and Taxation Department.	
43. 12th March, 1985	7	Examined the Supplementary Estimates for the year 1984-85 (II Instalment) relating to various concerned Departments and prepared its Report thereon.	

Reports presented

5. During the period under review the Committee presented the following Reports to the House :—

Sr. No.	By whom presented/laid	Date on which presented/laid	Subject
1.	Chairman, Committee on Estimates	3rd September, 1984	Report of the Estimates Committee on the Supplementary Estimates (1st Instalment) for the year 1984-85.
2.	Chairman, Committee on Estimates	13th March, 1985	Report of the Estimates Committee on the Supplementary Estimates (II Instalment) for the year 1984-85.
3.	Chairman, Committee on Estimates	29th March, 1985	17th Report of the Estimates Committee on the Budget Estimates of the Excise and Taxation Department for the year 1984-85.

Meetings held at places other than Chandigarh.

6. The Committee held meetings at places other than Chandigarh the details of which are given below :—

- | | |
|---------------------------------------|-----------------------------|
| (i) New Delhi
(See Sr.No. 18 & 23) | 16th & 28th September, 1984 |
| (ii) Jaipur (See Sr. No. 19) | 17th September, 1984 |
| (iii) Udaipur (See Sr. No. 20) | 20th September, 1984 |
| (iv) Gandhinagar (See Sr.No. 21) | 21st September, 1984 |
| (v) Bangalore (See Sr. No. 22) | 26th September, 1984 |

Proceedings

7. A record of the proceedings of each meeting has been kept in the Haryana Vidhan Sabha Secretariat.

THE COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

The Committee on Welfare of Scheduled Castes and Scheduled Tribes for the year 1984-85 was constituted by the Haryana Vidhan Sabha by election vide a Notification dated the 30th April 1984 under Rule 260-A (I) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. Shri Neki Ram, M.L.A. was appointed Chairman of the Committee by the Hon. Speaker.

The names of the Members of the Committee and the number of meetings attended by each of them out of the total number of 47 meetings, (This number includes 2 meetings when business could not be transacted for want of quorum) held during the period under review are given below:

Sr. No.	Name of Member	Number of meetings attended
1.	Shri Neki Ram	30
*2.	Shri Amar Singh	14
3.	Shri Bhagi Ram	37
4.	Shri Bhalle Ram	43
**5.	Smt. Kartar Devi	8
6.	Shri Khillan Singh	30
7.	Shri Om Parkash (Beri)	42
8.	Shri Phool Chand	45
9.	Prof. Sampat Singh	37

*Shri Amar Singh, M.L.A. and **Smt. Kartar Devi, M.L.A. on their appointments as Minister and Minister of State respectively, ceased to be members of the Committee with effect from 14th September, 1984.

Meetings held and business transacted

The dates of meetings, the number of Members present and the business transacted at each meeting are given below:—

Sr. No.	Date of meeting	Number of Members present	Business transacted
1.	14th May, 1984	7	(i) Discussion on scope and functions of the Committee.

1	2	3	4
			(ii) Selection of Departments for oral examination.
2.	23rd May, 1984	8	Scrutiny of the material received from the Local Govt. Deptt.
3.	30th May, 1984	31	Framing of questionnaire on the material received from the Local Govt. Department.
4.	7th June, 1984	2	No business was transacted for want of quorum.
5.	20th June, 1984	6	Framing of questionnaire on the material received from the Local Govt. Department.
6.	27th June, 1984	7	Scrutiny of replies with regard to the implementation of further recommendations contained in the 8th Report in respect of Town and Country Planning Deptt.
7.	2nd July, 1984	8	Scrutiny of the material received from the PWD (Public Health) Department.
8.	4th July, 1984 at New Delhi	8	Scrutiny of the material/quarterly Report sent by the Welfare of Scheduled Castes and Backward Classes Deptt.
9.	5th July, 1984 at Badkhal Lake, Faridabad	8	Scrutiny of the Report received from various Deptts. about the representation of Scheduled Castes in class IV posts after including and excluding the Sweepers and Scavengers in category IV posts.
10.	6th July, 1984 at Badkhal Lake, Faridabad	8	Scrutiny of Special Component Plan furnished by Welfare of Scheduled Castes and Backward Classes Deptt.
11.	11th July, 1984	7	Scrutiny of replies with regard to the implementation of further recommendations contained in the 8th Report in respect of Printing and Stationery Deptt.
12.	18th July, 1984	9	Framing of questionnaire on the material received from the P.W.D. (Public Health) Department.
13.	25th July, 1984	7	Oral examination of the Representatives of Printing and Stationery Deptt. in respect of replies received further with regard to the implementation of further recommendations contained in the 8th Report of the Committee.
14.	30 July, 1984	7	Do
15.	6th August, 1984	9	Framing of questionnaire on the material received from the P.W.D. (public Health) Department.

1	2	3	4
16.	13th August, 1984	7	Scrutiny of the replies received from the Welfare of Scheduled Castes and Backward Classes Deptt. on the recommendations contained in 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes.
17.	22nd August, 1984	8	Do
18.	29th August, 1984	1	Oral examination of the representatives of the Education Deptt. regarding non-supply of the replies to the questionnaire.
19.	12th September, 1984	8	Scrutiny of the replies received from the Welfare of Scheduled Castes and Backward Classes Deptt. on the recommendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes in so far as these relate to the State of Haryana.
20.	18th September, 1984	6	Decision to undertake study tour to various States in India.
21.	21st September, 1984	4	Scrutiny of the replies received from the Excise & Taxation Department.
22.	26th September, 1984	5	Resumption of scrutiny of the replies received from the Welfare of Scheduled Castes and Backward Classes Deptt. on the recommendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes in so far as these relate to the State of Haryana.
23.	3rd October, 1984	5	(i) Consideration of the circulars issued by the Chief Secretary to Govt., Haryana regarding recommendations of the Committee contained in the 9th Report. (ii) Decision regarding study tour.
24.	8th October, 1984	5	Resumption of scrutiny of the replies received from the Welfare of Scheduled Castes and Backward Classes Department on the recommendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes in so far as these relate to the State of Haryana.
25.	10th October, 1984 at New Delhi	5	Framing of questionnaire on the matters of common interest to be discussed with the Committees of other State Legislatures during study tour.
26.	12th October, 1984 at Barauni	3	Discussion on the questionnaire prepared for discussion with the sister Committees of the Nagaland, Manipur and Tripura Legislative Assemblies on matters of common interest.
27.	14th October, 1984 at Kohima	3	Discussion on matters of common interest with the officers of the Nagaland Legislative Assembly secretariat.

1	2	3	4
28.	15th October, 1984 at Imphal	3	Meeting with the sister Committee of Manipur Legislative Assembly on matter of common interest.
29.	17th October, 1984 at Dharamanagar	3	Review of the discussion held with the officers of the Nagaland Legislative Assembly Secretariat.
30.	19th October, 1984 at Agartala	3	Meeting with the sister Committee of the Tripura Legislative Assembly.
31.	21st October, 1984 at Gauhati	3	Review of the discussion held with the sister Committee of Manipur Legislative Assembly.
32.	23rd October, 1984 at New Delhi	6	Review of the discussion held during the tour with sister Committees of various States Legislatures.
33.	30th October, 1984	7	Resumption of scrutiny of the replies received from the Welfare of Scheduled Castes and Backward Classes Deptt. on the recommendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes in so far as these relate to the State of Haryana.
34.	6th November, 1984	6	Condolence resolution at the brutal assassination of Smt. Indira Gandhi, Prime Minister of India.
35.	14th November, 1984	6	Resumption of scrutiny of the replies received from the Welfare of Scheduled Castes and Backward Classes Department on the recommendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes in so far as these relate to the State of Haryana.
36.	21st November, 1984	5	Do
37.	28th November, 1984	5	Do
38.	5th December, 1984	2	No business was transacted for want of quorum.
39.	2nd January, 1985	6	Scrutiny of the replies received from the Local Government and Rehabilitation Departments and Haryana Harijan Kalyan Nigam Ltd.
40.	9th January, 1985	7	Oral examination of the representatives of the Rehabilitation Deptt. in regard to distribution of Inferior Evacuee Land to Harijans.
41.	16th January, 1985	6	Oral examination of the representatives of the Local Government Department regarding enumerating facilities being provided to the Scheduled Castes Scavengers/Safai Karamcharies.
42.	23rd January, 1985	7	Oral examination of the Chief Secretary to Government Haryana with regard to the information supplied by the Government

1	2	3	4
			regarding gazetting of the posts of AETOs as class II in the State with retrospective effect.
43.	30th January, 1985	7	Scrutiny of the replies received from the Local Government Department.
44.	6th February, 1985	7	Do
45.	13th February, 1985	7	Drafting of 10th Report on the further recommendations/observations contained in the 8th Report of the Committee and on the recommendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes which relate to the State of Haryana.
46.	20th February, 1985	7	Finalisation of 10th Report of the Committee.
47.	27th February, 1985	7	Scrutiny of the replies received from the Printing and Stationery and Panchayats Departments.

Report presented

During the period under review, the Committee presented its 10th Report to the House on the 29th March, 1985 in respect of action taken by the Govt. on the further recommendations/observations contained in its 8th Report and on the recommendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes which relate to the State of Haryana.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

1. The Committee on Government Assurances of the Haryana Vidhan Sabha for the year 1984-85 consisting of nine members was nominated by the Speaker on 29-4-1984 and one Special Invitee was nominated on 31-5-1984.

2. Shri Sahab Singh Saini was appointed by the Hon'ble Speaker as Chairman of the Committee.

3. The Committee held in all 40 meetings. The names of the members and number of meetings attended by each of them are shown in the table below:—

Sr. No.	Name of member	Number of meetings attended
1.	Shri Sahab Singh Saini	39
2.	Shri Harpal Singh	Nil
3.	Shri Surender Singh	33
4.	Shri Goverdhan Dass Chauhan	8
5.	Dr. Om Parkash Sharma	2
6.	Shri Lila Krishan	11
7.	Shri Verender Singh	37
8.	Shri Devi Dass	26
9.	Shri Suján Singh Special Invitee	39
10.	Shri Kulbir Singh Malik	37

Shri Harpal Singh on his appointment as Minister ceased to be member of the Committee w.e.f. 14-9-1984.

Shri Goverdhan Dass Chauhan resigned from the membership of the Committee w.e.f. 4-1-1985 on his appointment as Minister.

Election of Shri Lila Krishan was set aside by the Punjab and Haryana High Court vide judgement dated 28-8-1984, but the operation was stayed for a period of two months to enable Shri Lila Krishan to file his appeal in the Supreme Court.

Meetings held and business transacted

The dates of meetings, the number of members present and the

business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	16th May, 1984	6	The Secretary explained the scope and functions of the Committee to the members.
2.	23rd May, 1984	6	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of September, 1983.
3.	30th May, 1984	6	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of September, 1983.
4.	8th June, 1984	5	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of September, 1983.
5.	15th June, 1984	7	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of September, 1983.
6.	22nd June, 1984	7	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of September, 1983.
7.	29th June, 1984	6	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of September, 1983.
8.	4th July, 1984	5	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of September, 1983.
9.	11th July, 1984	6	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of September, 1983.
10.	18th July, 1984	5	Scrutiny of replies received from the Government regarding the implementation of assurances.
11.	25th July, 1984	7	Scrutiny of replies received from the Government regarding the implementation of assurances.
12.	30th July, 1984	6	Scrutiny of replies received from the Government regarding the implementation of assurances.
13.	8th August, 1984	5	Scrutiny of replies received from the Govt. regarding the implementation of Assurances.
14.	14th August, 1984	5	Scrutiny of replies received from the Govt. regarding the implementation of Assurances.
15.	22nd August, 1984	7	Scrutiny of replies received from the Govt. regarding the implementation of Assurances.
16.	29th August, 1984	5	(i) Scrutiny of replies received from the Government regarding the implementation of Assurances.

1	2	3	4
			(ii) The Committee decided to undertake a study tour to the States of Nagaland, Maghalaya and Sikkim w.e.f. 20th September, 1984.
17.	12th September, 1984	7	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.
18.	20th September, 1984	6	The Committee held its meetings at New Delhi and decided to postpone its onward tour of the States of Nagaland, Meghalaya and Sikkim due to cancellation of train because of heavy floods in Assam and other adjoining States.
19.	26th September, 1984	6	Scrutiny of replies received from the Govt. regarding the implementation of Assurances.
20.	3rd October, 1984	7	Scrutiny of statement of Assurances given by the Ministers during the Session held in the month of March, 1984.
21.	10th October, 1984	5	Scrutiny of replies received from the Govt. regarding the implementation of Assurances.
22.	17th October, 1984	7	Scrutiny of replies received from the Govt. regarding the implementation of Assurances.
23.	23rd October, 1984	8	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.
24.	30th October, 1984	7	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.
25.	7th November, 1984	6	Passed condolence resolution on the said demise of late Smt. Indira Gandhi, Prime Minister of India.
26.	14th November, 1984	5	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.
27.	21st November, 1984	6	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.
28.	28th November, 1984	7	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.
29.	5th December, 1984	5	Scrutiny of statement of assurances given by the Ministers during the Sessions held in the month of March, 1984.
30.	12th December, 1984	3	No business was transacted for want of quorum.
		2 members 1 Special invitee	

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31.	26th December, 1984	5	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.
32.	31st December, 1984	5	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.
33.	9th January, 1985	6	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March and September, 1984.
34.	16th January, 1985	6	(i) The Committee reviewed the 15th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha for the year 1983-84. (ii) The Committee partly drafted the Report.
35.	23rd January, 1985	6	The Committee partly drafted the Report in general.
36.	30th January, 1985	5	The Committee reviewed the 15th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha for the year, 1983-84.
37.	7th February, 1985	6	The Committee reviewed the 15th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha for the year, 1983-84.
38.	13th February, 1985	5	The Committee reviewed the 15th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha for the year, 1983-84.
39.	20th February, 1985	5	The Committee reviewed the assurances from Sr. No. 101 to 130 contained in the 15th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha for the year 1984-85.
40.	26th February, 1985	5	The Committee finalised its 16th Report.

Presentation of the Report

The 16th Report of the Committee on Government Assurances of the Haryana Vidhan Sabha was presented to the House on 29th March, 1985.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of seven Members of the Haryana Vidhan Sabha, besides the, Advocate General, Haryana, was nominated by the Hon'ble Speaker on the 29th April, 1984 and notified vide notification No. HVS-LA (Sub-Leg)-1/84-85/82, dated the 30th April, 1984.

Sh. Ishwar Singh was initially appointed as the Chairman of the Committee by the Speaker.

The Committee held 44 meetings during the period under review.

The name of the members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Member	Number of meetings attended
1.	*Shri Ishwar Singh	12
2.	**Shri Roshan Lal Tewari	1
3.	***Shri A. C. Chaudhary	21
4.	Smt. Sharda Rani	27
5.	Shri Mahender Partap Singh	—
6.	Shri Hira Nand Arya	41
7.	Shri Dhirpal Singh	41
8.	Shri Shiv Parshad	44
9.	Shri Inder Singh Nain	10
10.	Advocate General	1
	Special invitee	
	Shri Inder Singh Nain	13

*Shri Ishwar Singh who was initially appointed as the Chairman of the Committee by the Hon'ble Speaker, resigned from the Chairmanship and Membership of the Committee with effect from 1st August, 1984 on his appointment as Deputy Chairman of the Haryana State Planning Board and in his place Shri Roshan Lal Tiwari, MLA, was nominated as member and Chairman of the Committee by the Speaker with effect from 21st August, 1984 notified vide notification No. HVS-LA(Sub-Leg)-11/84-85/97, dated the 21st August, 1984

**Shri Roshan-Lal Tewari, MLA, resigned from the Chairmanship and Membership of the Committee with effect from the 14th September, 1984, on his appointment as Chief Parliamentary Secretary, Haryana, vide notification No. HVS-LA (Sub-Leg)-1/84-85/118, dated the 19th October, 1984.

**Shri A. C. Chaudhry, MLA, a Member of the Committee was nominated as Chairman of the Committee by the Speaker with effect from 14th November, 1984 in the vacancy caused on the resignation of Shri Roshan Lal Tewari, M.L.A., and further nominated Shri Inder Singh Nain, M.L.A., a special invitee as Member of the Committee with effect from 14th November, 1984, for the remaining period of the year 1984-85 vide notification No. HVS-LA (Sub-Leg)-1/84-85/120, dated the 16th November, 1984.

*** Shri Inder Singh Nain, M.L.A., was nominated by the Speaker as a special invitee of the Committee with effect from 27th July, 1984, vide notification No. HVS-LA (Sub-Leg)-1/84-85/96, dated the 30th July, 1984.

Rules scrutinised

The Committee scrutinised the following Rules :-

1. The Haryana Suppression of Immoral Traffic in Women and Girls Rules, 1981 framed under the Suppression of Immoral Traffic in Women and Girls Act, 1956.
2. The Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973 framed under the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972.
3. The Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Rules, 1965 framed under the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1964.
4. The Haryana Requisitioning and Acquisition of Movable Property Rules, 1979 framed under the Haryana Requisitioning and Acquisition of Movable Property Act, 1975.
5. The Punjab Cotton Ginning and Pressing Factories (Amendment) Rules, 1965 framed under the Haryana Cotton Ginning and Pressing Factories Act, 1953.
6. The Haryana Secretariat Service (State Service Group A) Rules, 1979 framed under proviso to Article 309 of the Constitution of India.
7. The Punjab Civil Secretariat (State Service Class II) Rules, 1963 framed under proviso to Article 309 of the Constitution of India.
8. The Punjab Civil Secretariat (State Service Class III) Rules, 1952 framed under proviso to Article 309 of the Constitution of India.

9. The Government Employees (Conduct) Rules, 1966 framed under proviso to Article 309 and clause (B) of Article 318 read with Clause (3) of Article 187 of the Constitution of India.
10. The Punjab Slum Areas (Improvement and Clearance) Rules, 1962 framed under the Punjab Slum Areas (Improvement and Clearance) Act, 1961.
11. The Punjab Civil Services (Punishment and Appeal) Rules, 1952 framed under proviso to Article 309 of the Constitution of India.

Meetings held and business transacted

The dates of the meetings the number of members/special invitees present and the business transacted at each meeting are given below:—

Sr. No.	Date of meeting	Number of Members present	Business transacted
1	2	3	4
1.	9th May, 1984	6	(1) Welcome address by the Secretary, Haryana Vidhan Sabha. (2) Scope and functions of the Committee. (3) Selection of Rules for scrutiny. (4) Appraisal of work done by the previous Committee.
2.	15th May, 1984	4	Scrutiny of the Punjab Civil Services (Punishment and Appeal) Rules, 1952, framed under proviso to Article 309 of the Constitution of India.
3.	22nd May, 1984	5	Resumption of scrutiny of the Punjab Civil Services (Punishment and Appeal) Rules, 1952, framed under proviso to Article 309 of the Constitution of India.
4.	29th May, 1984	5	Resumption of scrutiny of the Punjab Civil Services (Punishment and Appeal) Rules, 1952 framed under proviso to Article 309 of the Constitution of India.
5.	15th June, 1984	4	Resumption of scrutiny of the Punjab Civil Services (Punishment and Appeal) Rules, 1952, framed under proviso to Article 309 of the Constitution of India.
6.	21st June, 1984	5	Scrutiny of the Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973, framed under the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972.
7.	28th June, 1984	5	Scrutiny of the Punjab Slum Areas (Improvement and Clearance) Rules, 1962 framed under the Punjab Slum Areas (Improvement and Clearance) Act, 1961.

1	2	3	4
8.	3rd July, 1984	5	(1) Scrutiny of the Punjab Cotton Ginning and Pressing Factories (Amendment) Rules, 1965 framed under the Punjab Cotton Ginning and Pressing Factories Act, 1953. (2) The Committee decided to undertake a study tour to the States of Tamil Nadu, Kerala and Karnataka from 16th August, 1984.
9.	9th July, 1984	5	(1) Scrutiny of the Haryana Requisitioning and Acquisition of Movable Property Rules, 1979 framed under the Haryana Requisitioning and Acquisition of Movable Property Act, 1975. (2) The Committee approved the tentative tour programme from 16th to 28th August, 1984 to the States of Tamil Nadu, Kerala and Karnataka and desired that the permission of the Hon. Speaker for holding its meeting at Rameshwaram be obtained.
10.	17th July, 1984	4	Scrutiny of the Haryana Suppression of Immoral Traffic in Women and Girls Rules, 1981 framed under the Suppression of Immoral Traffic in Women and Girls Act, 1956.
11.	23rd July, 1984	5	Resumption of scrutiny of the Haryana Suppression of Immoral Traffic in Women & Girls Rules, 1981 framed under the Suppression of Immoral Traffic in Women and Girls Act, 1956.
12.	30th July, 1984	4	Resumption of scrutiny of the Haryana Suppression of Immoral Traffic in Women and Girls Rules, 1981 framed under the Suppression of Immoral Traffic in Women and Girls Act, 1956.
13.	6th August, 1984	6	Resumption of scrutiny of the Haryana Suppression of Immoral Traffic in Women and Girls Rules, 1981 framed under the Suppression of Immoral Traffic in Women and Girls Act, 1956.
14.	13th August, 1984	5	Scrutiny of the Haryana Secretariat (State Service Group-A) Rules, 1979, framed under proviso to Article 309 of the Constitution of India.
15.	16th August, 1984	6	Framing of questionnaire at New Delhi (Haryana Bhawan) for discussion with the sister committees of the States of Tamil Nadu, Kerala and Karnataka.
16.	18th August, 1984	4	Discussion with the Committee on Delegated Legislation of the Tamil Nadu Legislative Assembly on matters of procedure and common interest.

1	2	3	4
17. 21st August, 1984		4	Review by the Committee regarding discussion held with the Committee on delegated Legislation of the Tamil Nadu Legislative Assembly and also discussed various points to be discussed with the sister Committee at Trivandrum.
18. 23rd August, 1984		4	Discussion with the Committee on Subordinate Legislation of the Kerala Legislative Assembly, Trivandrum on matters of procedure and common interest.
19. 25th August, 1984		3	Discussion with the Deputy Secretary of the Karnataka Legislative Assembly Bangalore on matters of procedure and Common interest.
20. 28th August, 1984		6	Review by the Committee regarding discussion held with the sister committees and officers of the Karnataka State Legislative Assembly, Bangalore.
21. 31st August, 1984		5	Scrutiny of the Punjab Civil Secretariat (State Service Class II) Rules, 1963, framed under proviso to Article 309 of the Constitution of India.
22. 14th September, 1984		4	(1) Discussion regarding arrangements to be made for the visiting Committee of the Kerala Legislative Assembly, Trivandrum. (2) Resumption of scrutiny of the Punjab Civil Secretariat (State Service Class II) Rules, 1963 framed under proviso to Article 309 of the Constitution of India.
23. 21st September, 1984		4	Resumption of scrutiny of the Punjab Civil Secretariat (State Service Class II) Rules, 1963 framed under proviso to Article 309 of the Constitution of India.
24. 28th September, 1984		6	Discussion on matters of Common interest with the Committee on Subordinate Legislation of Kerala Legislature.
25. 3rd October, 1984		4	Scrutiny of the Punjab Civil Secretariat (State Service Class III) Rules, 1952 framed under proviso to Article 309 of the Constitution of India.
26. 8th October, 1984		4	Resumption of scrutiny of the Punjab Civil Secretariat (State Service Class III) Rules, 1952 framed under proviso to Article 309 of the Constitution of India.
27. 18th October, 1984		6	Resumption of scrutiny of the Punjab Civil Secretariat (State Service Class III) Rules, 1952 framed under proviso to Article 309 of the Constitution of India.

1	2	3	4
28.	23rd October, 1984	4	Scrutiny of the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Rules, 1965 framed under the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1964 (20 of 1964).
29.	29th October, 1984	4	Resumption of scrutiny of the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Rules, 1965 framed under the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1964 (20 of 1964).
30.	6th November, 1984	3	Meeting adjourned for want of quorum.
31.	14th November, 1984	4	Resumption of scrutiny of the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Rules, 1965 framed under the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1964 (20 of 1964).
32.	20th November, 1984	6	Scrutiny of the Government Employees (Conduct) Rules, 1966 framed under proviso to Article 309 and clause (B) of Article 318 read with clause (3) of Article 187 of the Constitution of India.
33.	29th November, 1984	6	Resumption of scrutiny of the Government employees (Conduct) Rules, 1966 framed under the proviso to Article 309 and clause (B) of Article 318 read with clause (3) of Article 187 of the Constitution of India.
34.	6th December, 1984	4	Resumption of scrutiny of the Government Employees (Conduct) Rules, 1966 framed under proviso to Article 309 and clause (B) of Article 318 read with clause (3) of Article 187 of the Constitution of India.
35.	26th December, 1984	6	Oral examination of the representative of the Archaeological Department in respect of the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Rules, 1965 framed under the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1964.
36.	31st December, 1984	5	Oral examination of the representative of Revenue Department in respect of the Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973 framed under the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972.
37.	9th January, 1985	6	Oral examination of the representatives of Administration of Justice Department in respect of the Haryana Requisitioning and Acquisition of Movable Property Rules, 1979 framed under the Haryana Requisitioning and Acquisition of Movable Property Act, 1975.

2	3	4
38. 14th January, 1985	2	Meeting adjourned for want of quorum.
39. 23rd January, 1985	6	Oral examination of the representatives of the Agriculture Department in respect of the Punjab Cotton Ginning and Pressing Factories (Amendment) Rules, 1965, framed under the Punjab Cotton Ginning and Pressing Factories Act, 1953.
40. 28th January, 1985	5	Postponement of oral examination of the Housing Department due to the absence of the representatives of the Housing Department, Haryana, Chandigarh.
41. 6th February, 1985	3	<p>(1) Oral examination of the representatives of the Housing Department in respect of the Punjab Slum Areas (Improvement and Clearance) Rules, 1962, framed under the Punjab Slum Areas (Improvement and Clearance) Act, 1961.</p> <p>(2) Oral examination of the Chief Secretary to Government, Haryana, Chandigarh in respect of the Punjab Civil Services (Punishment and Appeal) Rules, 1952 framed under proviso to Article 309 of the Constitution of India.</p>
42. 13th February, 1985	5	<p>(1) Oral examination of the Chief Secretary to Government, Haryana, in respect of</p> <p>(i) The Haryana Secretariat (State Service Group A) Rules, 1979, framed under proviso to Article 309 of the Constitution of India.</p> <p>(ii) The Punjab Civil Secretariat (State Service Class II) Rules, 1963 framed under proviso to Article 309 of the Constitution of India.</p> <p>(iii) The Punjab Civil Secretariat (State Service Class III) Rules, 1952, framed under proviso to Article 309 of the Constitution of India.</p> <p>(2) The Government Employees (Conduct) Rules, 1966 framed under proviso to Article 309 and Clause (B) of Article 318 read with Clause (3) of Article 187 of the Constitution of India.</p> <p>(3) Implementation of General observations/recommendations made by the Committee in its fifteenth report for the year 1983-84.</p>

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43.	22nd February, 1985.	6	Drafting and finalisation of 16th report for the year 1984-85.
44.	28th February, 1985.	6	The Committee drafted and finalised its report for the year 1984-85.

Meetings at places other than Chandigarh

The Committee undertook an official tour to the States of Tamil Nadu, Kerala and Karnataka with a view to have discussion with the Committee on Subordinate Legislation/Delegated Legislation of these States regarding the procedural matter pertaining to the working of the Committee on Subordinate Legislation/Delegated Legislation of their respective Legislature and held 6 meetings, at different places i.e. New Delhi, Madras, Kerala and Karnataka (Bangalore) etc.

Report presented

The Committee presented to the House their sixteenth report for the year 1984-85 on the 29th March, 1985.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat, Chandigarh.

THE COMMITTEE OF PRIVILEGES—1984-85

1. The Committee of Privileges, consisting of ten members was nominated by the Speaker on the 25th June, 1982.

Shri Inder Singh Nain, MLA was appointed by the Speaker as Chairman of the Committee. The names of the members of the Committee are as under :—

1. Shri Inder Singh Nain, MLA.
2. Thakur Bahadur Singh, MLA.
3. Shri Mohan Lal Pippie, MLA.
4. Shri Nirmal Singh, MLA.
5. Shri Daya Nand Sharma, MLA.
6. Shri Dharam Bir Gauba, MLA.
7. Master Ram Singh, MLA.
8. Chaudhri Hukam Singh Phogat, MLA.
9. Shri Fateh Chand Vij, MLA.
10. Rao Nihal Singh, MLA.

On the 25th August, 1982, Thakur Bahadur Singh and Shri Nirmal Singh, MLAs and on the 28th August, 1982, Shri Mohan Lal Pippie, MLA, resigned from the membership of the Committee and in the vacancy caused by their resignations Dr. Om Parkash Sharma, Rao Inderjit Singh and Shri Jaswant Singh Chauhan, MLAs were nominated to serve on the Committee of Privileges with effect from 7.9.1982.

On the 8th December, 1982, Dr. Om Parkash Sharma, MLA resigned from the membership of the Committee and in the vacancy caused by his resignation Seth Ram Dass Dhamija, MLA was nominated to serve on the Committee of Privileges with effect from 24-12-1982.

Chaudhri Lila Krishan, MLA was nominated as a Special Invitee to serve on the Committee of Privileges with effect from 24-2-1984.

On the 9th March, 1984, Chaudhri Lila Krishan, MLA resigned from the membership (as a Special Invitee) of the Committee of Privileges.

The Committee held a total number of 38 meetings during the period under review. The names of the members and the number

of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of Member.	Number of meetings attended.
1.	Sbri Inder Singh Nain, MLA.	30
2.	Shri Daya Nand Sharma, MLA.	15
3.	Shri Dharam Bir Gauba, MLA.	14
4.	Master Ram Singh, MLA.	23
5.	Chaudhri Hukam Singh Phogat, MLA.	35
6.	Shri Fateh Chand Vij, MLA.	35
7.	Rao Inderjit Singh, MLA.	1
8.	Rao Nihal Singh, MLA.	29
9.	Seth Ram Dass Dhamija, MLA.	32
10.	Shri Jaswant Singh Chauhan, MLA.	37

3. Questions of Privilege Pending.

1. The Committee considered question of alleged breach of privilege against Chaudhri Devi Lal, MLA, for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on the 24th May, 1982, which was referred by the House to the Committee of Privileges on 25th June, 1982 for examination and report to the House.
2. The Committee considered question of alleged breach of privilege against Chaudhri Devi Lal, MLA, regarding his alleged mis-conduct on the eve of Governor's Address to the House on the 24th June, 1982, which was referred by the House to the Committee of Privileges on 25th June, 1982 for examination and report to the House.
3. The Committee considered question of alleged breach of privilege against Chaudhri Hardwari Lal, Vice-Chancellor, Maharshi Dayanand University, Rohtak, for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the members and lowering the image and prestige of the House and its members, which was referred by the Hon'ble Speaker to the Committee of Privileges on 25th March, 1983, for examination, investigation and report to the House.

Meetings Held and Business Transacted.

The dates of meetings, the number of members present and the business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members present	Business transacted
1	2	3	4
1.	17-4-84	8	<p>(i) Two letters dated 8-2-1984 and 7-3-1984 were sent to Ch. Devi Lal, M.L.A. directing him to supply the purpose in brief, in respect of each witness whom he wants to be examined by the Committee but as no reply was received from him the Committee observed that in the interest of justice another opportunity may be given to him to send his reply upto 27-4-1984 and in case he did not supply the requisite information by that date ex parte proceedings will be decided by the Committee.</p> <p>(ii) The Committee decided to undertake a study tour of the State of Arunachal Pradesh, Mizoram and Tripura, tentatively from 15th May, 1984 for a period of 12 days.</p>
2.	30-4-1984	8	<p>Shri S.C. Mohunta, Counsel appeared before the Committee on behalf of Ch. Devi Lal, M.L.A. and submitted that he was unable to supply the purpose in brief of each witness whom his client wanted to be examined by the Committee because the letter which the Vidhan Sabha Secretariat had sent had unfortunately been misplaced by his client and requested that some more time may be given to him for preparing the reply. The Committee acceded to his request and granted the permission to give the reply within two or three days.</p>
3.	7-5-1984	7	<p>(i) The Committee reviewed its study tour to the States of Arunachal Pradesh, Mizoram and Tripura from 15-5-1984 for a minimum period of 15 days.</p> <p>(ii) The committee considered the application dated 30-4-1984 submitted by the Counsel of Ch. Devi Lal, M.L.A.</p>
4.	14-5-1984	7.	<p>(i) The Committee decided to postpone its study tour to the States of Arunachal Pradesh, Mizoram and Tripura Scheduled from 21-5-1984.</p> <p>(ii) The Committee considered the applications submitted by the Counsel of Ch. Devi Lal, M.L.A. and the letter received from Ch. Devi Lal, M.L.A. and heard the counsel in support thereof :</p>

- | 1 | 2 | 3 | 4 |
|---------------|---|--|---|
| 5. 22-5-1984 | | 8 The Committee considered the letter dated 15-5-1984 received from Ch. Devi Lal, M.L.A. in regard to the question of alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24-5-1982 and decided to examine him on 22-6-1984 at 2.45 P.M. and desired that he may be informed accordingly and copy of the letter may also be sent to his Counsel. | |
| 6. 30-5-1984 | | 8 (i) The Committee considered the pending privilege issues.

(ii) The Committee postponed the oral examination of Ch. Devi Lal, M.L.A. and decided to examine him on 29-6-1984 at 2.30 P.M. The Committee desired that Ch. Devi Lal, M.L.A. and his Counsel may be informed accordingly. | |
| 7. 11-6-1984 | | 7 The Committee noted the contents of the application dated 30-5-1984 received from Ch. Devi Lal and desired that this letter be thoroughly examined by the Haryana Vidhan Sabha Secretariat and may be placed before the Committee in its meeting fixed for 19-6-1984 for its decision. | |
| 8. 19-6-1984 | | 9 The Committee considered the letter dated 30-5-1984 received from Ch. Devi Lal, M.L.A. and decided that the required documents have already been sent to him and as per rules of Procedure and Conduct of Business in the Haryana Legislative Assembly these documents are confidential. Hence certified copies cannot be supplied and Chaudhri Devi Lal, M.L.A. may be informed through his Counsel accordingly. | |
| 9. 5-7-1984 | | 6 (i) The Committee considered the letter dated 29-6-1984 received from Shri S.C. Mohunta, Counsel of Ch. Devi Lal, M.L.A. and the Committee decided that the copy of the notice of privilege motion be again supplied to Ch. Devi Lal, M.L.A. under registered cover at his permanent place of residence.

(ii) The Committee accepted the request of Shri S.C. Mohunta, Counsel of Chaudhri Devi Lal, M.L.A. for another date for evidence of Chaudhri Devi Lal and the Committee decided that he may be informed to appear before the Committee on 18-7-1984 at 2.45 P.M. | |
| 10. 18-7-1984 | | 6 The date of meeting i.e. 18-7-1984 was fixed for recording the statement of Chaudhri Devi Lal, M.L.A., neither Chaudhri Devi Lal nor his counsel Shri S.C. Mohunta, | |

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			appeared before the Committee. The Committee observed that many opportunities have already been given to Chaudhri Devi Lal, M.L.A. but still the Committee feel that in the interest of justice a final opportunity be given to Chaudhri Devi Lal for appearing before the Committee for his statement on 6th August, 1984 at 2.45 P.M.
11.	24-7-1984	8	(i) The Committee informally discussed the pending privilege issues. (ii) The Committee decided to undertake a study tour to the States of Gujarat, Tamil Nadu and the Union Territory of Goa from about 17th August, 1984 for 12 days.
12.	30-7-1984	5	The Committee discussed the pending privilege issue against Chaudhri Devi Lal, M.L.A. in regard to the question of alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24th May, 1982.
13.	6-8-1984	8	Chaudhri Devi Lal, M.L.A. was summoned to appear before the Committee on 6-8-1984 for giving his statement the Committee waited upto 3.15 P.M., but neither Ch. Devi Lal, M.L.A. nor his Counsel Shri S.C. Mohunta appeared before the Committee and after great discussion the Committee felt that Chaudhri Devi Lal has deliberately avoided to appear before the Committee and decided that ex-parte proceedings be taken against him.
14.	14-8-1984	7	The Committee informally discussed the pending privilege issues.
15.	22-8-1984	8	(i) The Committee decided to hold its meeting on 5th September, 1984 to discuss the matters of common interest with the Privileges Committee of Madhya Pradesh State Legislative Assembly. (ii) A final opportunity was also given to Chaudhri Devi Lal, M.L.A. to appear before the Committee of Privileges on 6-8-1984, but in spite of that he did not appear before the Committee for his statement. The Committee decided that a notice be issued to Chaudhri Devi Lal, M.L.A. as to why the contempt proceedings be not initiated against him. The Committee further decided that he may be called on 19th September, 1984 at 2.45 P.M.
16.	31-8-1984	6	(i) The Committee drafted and finalised its Fifth Preliminary Report in regard to the question of alleged breach

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of privilege against Chaudhri Devi Lal, M.L.A., for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24-5-82 seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 3rd September, 1984.

(ii) The Committee drafted and finalised its Fifth Preliminary Report in regard to the question of alleged breach of privilege against Chaudhri Devi Lal, M.L.A., regarding his mis-conduct on the eve of Governor's Address to the House on 24-6-1982 for seeking extension of time for making the final report upto the first sitting of the next session and authorised the Chairman to sign and present the report to the House on 3rd September, 1984.

(iii) The Committee also drafted and finalised its 3rd Preliminary Report in regard to the question of alleged breach of privilege against Chaudhri Hardwari Lal, Vice-Chancellor, Maharishi Daya Nand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the members and lowering the image and prestige of the House and its Members for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 3rd September, 1984.

17. 12-9-1984

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(i) The Committee discussed the letter received from Madhya Pradesh Privileges Committee and decided to meet its counter-part Committee on 20th September, 1984 at 10.00 A.M. and further also decided that the dinner be served to the visiting Committee in the M.L.A.'s Hostel on 19th September, 1984 at 8.30 P.M. at office expense.

(ii) The Committee considered the pending privilege issues.

18. 19-9-1984

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The Committee decided to serve another notice to Chaudhri Devi Lal, M.L.A. to appear before the Committee on 8th October, 1984 at 3.45 P.M.

19. 20-9-1984

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(i) The Committee informally discussed the pending privilege issue.

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			(ii) The Committee decided to undertake the tour to the States of Goa, Tamil Nadu and Kerala from 6th November, 1984 and desired that the necessary permission of the Hon'ble Speaker be obtained.
20.	26-9-1984	5	The Committee informally discussed the pending privilege issues and approved the tour programme of the Union Territory of Goa, Kerala and Tamil Nadu States.
21.	18-10-1984	7	(i) The Committee discussed the pending privilege issues. (ii) Undelivered summons alongwith the remarks of the postal authorities was placed before the Committee. (iii) The Committee decided that in the interest of justice another summons be sent to Chaudhri Devi Lal, M.L.A. to appear before the Committee on 21-11-1984.
22.	30-10-1984	8	(i) The Committee deferred its tour programme scheduled to commence from 7-11-1984. (ii) The Committee considered the pending privilege issues.
23.	15-11-1984	8	(i) The Committee passed the condolence resolution on the sad and tragic assassination of beloved Prime Minister Smt. Indira Gandhi on the 31st October, 1984 and then observed two minutes silence as a mark of respect to the memory of the departed soul. (ii) The Committee postponed its study tour commencing from 5th December, 1984 to 5th January, 1985.
24.	21-11-1984	6	The Committee informally discussed the pending privilege issues.
25.	26-12-1984	6	(i) The letter dated 23-11-1984 received from Shri P.C. Alexander, Principal Secretary to the Prime Minister, appreciating the sentiments expressed in the condolence resolution was placed before the Committee. (ii) The Committee considered the pending privilege issues before the Committee. (iii) The Committee decided to undertake the tour of Kerala, Karnataka and Gujarat from the 15th January, 1985.

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26.	31-12-1984	5	<p>(i) The Committee discussed the pending privilege issues.</p> <p>(ii) The Committee reviewed its tour programme and tentatively decided to undertake a study tour to the States of Gujarat, Maharashtra and Kerala from 28-1-1985.</p>
27.	9-1-1985	8	<p>(i) The Committee discussed the pending privilege issues.</p> <p>(ii) Undelivered summons addressed to Chaudhri Devi Lal, M.L.A. for appearing before the Committee in original along with the remarks of the postal authorities was placed before the Committee. The Committee decided that a registered A.D. notice be sent at the home address of Chaudhri Devi Lal, M.L.A. and it was also decided that a copy of the summons be also sent to the S.D.O. (Civil) Dabwali to get the service effected.</p>
28.	16-1-1985	6	<p>(i) Telegram message dated 8-1-1985 received from the Secretary, Gujarat Legislative Assembly and letter dated 11-1-1985 received from the Secretary to Maharashtra Legislature, Bombay were placed before the Committee.</p> <p>(ii) The Committee discussed the pending privilege issues.</p>
29.	27-1-1985 (Haryana Bhawan New Delhi)	7	<p>(i) Undelivered letter addressed to Ch. Devi Lal, M.L.A. for appearing before the Committee was placed before the Committee for its information.</p> <p>(ii) The Committee framed the questionnaire for discussion with the states of Gujarat, Maharashtra and Kerala.</p>
30.	29-1-1985 (Ahmedabad)	5	The Committee discussed the matters of common interests and procedural matters with the Committee of the Gujarat Legislative Assembly.
31.	31-1-1985 (Bombay)	5	The Committee discussed the questionnaire with Secretary, Maharashtra Legislature in the absence of Members of Maharashtra Legislative Assembly.
32.	4-2-1985 (Bangalore)	5	The Committee reviewed discussion held with the Committee of Privileges and officers of Maharashtra Legislative Assembly.
33.	5-2-1985 (Kanya Kumari)	5	The Committee reviewed the discussion held with the Committee of Privileges of the Gujarat Legislative Assembly and the Officers of Maharashtra Legislative Assembly.

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34.	6-2-1984 Trivendrum	5	The Committee discussed the matters of common interests with the officers of the Kerala Legislative Assembly Secretariat.
35.	9-2-1985 (Haryana Bhawan New Delhi)	6	The Committee reviewed the discussion held with the Privileges Committees and Officers of the States of Gujrat, Maharashtra and Kerala.
36.	13-2-1985	5	<p>(i) The report received from S.D.O. (Civil) Dabwali was placed before the Committee for its information.</p> <p>(ii) Undelivered summons addressed to Chaudhri Devi Lal, M.L.A. for appearing before the Committee in original alongwith the remarks of the postal authorities was also placed before the Committee.</p>
37.	22-2-1985	5	<p>(i) The Committee drafted and finalised its Sixth Preliminary Reports in regard to question of alleged breach of privilege against Chaudhri Devi Lal, M.L.A. for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24th May, 1982 and for seeking extension of time for making the final report upto the first sitting of the next session and authorised the Chairman to sign and present the report to the House on 6-3-1985.</p> <p>(ii) The Committee drafted and finalised its Sixth Preliminary Report in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A. regarding his mis-conduct on the eve of Governor's Address to the House on 24-6-1982 and for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 6-3-1985.</p> <p>(iii) The Committee drafted and finalised its Fourth Preliminary Report in regard to the question of alleged breach of privilege against Chaudhri Hardwari Lal, Vice-Chancellor Maharishi Daya Nand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the Members and lowering the image and prestige of the House and its members for seeking extension of time for making the final report upto the 1st sitting of the</p>

question of alleged breach of privilege against Ch. Devi Lal, M.L.A. for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan, on 24.5.82, seeking extension of time for making the final report before the first sitting of the next Session.

(v) The Chairman of the Committee (Shri Inder Singh Nain, M.L.A.) presented the Sixth Preliminary Report of the Committee of Privileges to the House on 6.3.85 on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A. regarding his alleged mis-conduct on the eve of Governor's Address to the House on 24.6.82, seeking extension of time for making the final report upto the first sitting of the next Session.

(vi) The Chairman of the Committee (Shri Inder Singh Nain, M.L.A.) presented the Fourth Preliminary Report of the Committee of Privileges to the House on 6.3.85 on the matter in regard to the question of alleged breach of privilege against Ch. Hardwar Lal, Vice-Chancellor, Maharishi Dayanand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the members and lowering the image and prestige of the House and its Members, seeking extension of time for making the final report before the first sitting of the next Session.

(vii) Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

BUSINESS ADVISORY COMMITTEE

The Committee, which was constituted on the 14th February, 1984, continued to function upto 26th August, 1984 and the same Committee was renominated on the 27th August, 1984 by the Hon'ble Speaker and was notified vide notification No. HVS-LA-127/84/99, dated the 27th/28th August, 1984, for the September Session, 1984 (held from 3rd September, 1984 to 7th September, 1984). The Committee held one meeting. The names of the Members of the Committee/Special invitees and the meeting attended by each Member are given below :—

Sr. No.	Name of Member		No. of meetings attended
1.	S. Tara Singh, Speaker	Ex-Officio Chairman	1
2.	Ch. Bhajan Lal, Chief Minister	Member	1
3.	Ch. S. S. Surjewala, Parliamentary Affairs Minister	Member	1
4.	Sh. Lachhman Dass Arora, Minister of State for Revenue	Member	1
5.	Smt. Chandravati, M.L.A., Leader of the Opposition	Member	1
6.	Sh. Devi Lal, M.L.A.	Member	—
Special Invitees			
1.	Ch. Ved Pal, Deputy Speaker.		1
2.	Dr. Mangal Sein, M.L.A.		1

The Committee, which was constituted on the 27th August, 1984 continued to function upto 17th February, 1985 and the same Committee was renominated on the 18th February, 1985, by the Hon'ble Speaker and was notified vide notification No. HVS-LA-24/85/7, dated the 19th February, 1985. The Committee held one meeting. The names of the Members of the Committee/Special invitees and the meeting attended by each Member are given below :—

Sr. No.	Name of Member		No. of meetings attended
1.	S. Tara Singh, Speaker	Ex-Officio Chairman	1
2.	Ch. Bhajan Lal, Chief Minister	Member	1

1	2	3	
3.	Ch. S.S. Surjewala, Parliamentary Affairs Minister.	Member	1
4.	Sh. Lachhman Dass Arora, Minister of State for Revenue.	Member	1
5.	Smt. Chandravati, M.L.A., Leader of the Opposition	Member	—
6.	Ch. Devi Lal, M.L.A.	Member	—
Special Invitees			
1.	Ch. Ved Pal, Deputy Speaker		1
2.	Dr. Mangal Sein, M.L.A.		1

Subject discussed

The Committee which was constituted on the 27th August, 1984 and 18th February, 1985, held one meeting each, respectively. In these meetings the Time Table for various items of business before the Vidhan Sabha during its meetings held from 3rd September, 1984 to 7th September, 1984 and from 6th March, 1985 to 29th March, 1985, was settled.

Reports presented

The following reports were presented on the dates noted against each :—

Sr. No.	Subject of Reports	Date of presentation
1	2	3
1	Recommendations regarding allocation of time for transaction of Govt. business and Private Members Business for the meetings of the Vidhan Sabha held from 3rd September to 7th September, 1984 i.e. Obituary references, Papers laid on the Table, Presentation of Preliminary reports of the Committee of Privileges, Supplementary Estimates (First Instalment) 1984-85, Govt. Bills/Business and discussion on Motions under Rule 84.	3rd September, 1984

2. Recommendations regarding allocation of time for transaction of Govt. business and private Members business i. e. obituary references, Paper laid/re-laid on the Table of the House, Presentation of Preliminary Reports of the Committee of privileges and extension of time for presentation of the final reports thereon, oath/affirmation, discussion on Governor's Address, and voting on motion of thanks, presentation of Supplementary Estimates (Second Instalment) 1984-85 and Appropriation Bill thereon, Official resolution regarding the ratification of the Constitution (Fifty-third amendment) Bill, 1984, Presentation of budget for the year 1985-86, legislative business, General discussion on Budget, discussion and voting on Demands for grants on Budget, Non-Official resolutions, presentation of reports of the Assembly Committees; Appropriation bills on Budget, 6 other Government Bills and discussion on Motions under Rule 84.

6th March, 1985.

REVIEW OF THE WORK DONE BY THE HOUSE COMMITTEE

The Committee for the year 1984-85, consisting of five members was nominated by the Speaker on 9th April, 1984.

Ch. Ved Pal, Deputy Speaker, was the Ex-officio Chairman of the Committee.

The Committee held 18 meetings,

The names of the members and the number of meetings attended by each of them are given in the following table :

Sr. No.	Name of Member	No. of meetings attended
1.	Shri Ved Pal, Deputy Speaker, Ex-Officio Chairman	13
2.	Shri Dharam Bir Gauba, Member	8
3.	Bahin Shanti Devi	11
4.	Smt. Basanti Devi	15
5.	Shri Devi Dass	7

The dates of meeting held, the number of Members present and business transacted at each meeting, are given below :—

Sr. No.	Date of meeting	Number of members present	Business Transacted
1.	23-4-1984	3	(i) Re-allocation of M.L.A.s Flats, Servant Quarters and Motor Garages in the light of the Judgement given by the Punjab & Haryana High Court in Civil Writ Petition No. 4574 of 1983 on 13-3-1984 which was read out, to the Members of the Committee. (ii) Vacation of Flat No. 51 & other Flats, Servant Quarters and Motor Garages was discussed at length. (iii) Letter No. 1204 dated 22-2-1984 received from the Engineer-in-Chief P.W.D. (B & R) Branch, Haryana was placed before the Committee, which noted the contents thereof.
2.	18-6-1984	4	(i) Oral examination of the Director, Hospitality Organisation, Haryana regarding parking of cycles inside the M.L.A.s Hostel canteen. (ii) The Committee discussed the matter of rent of M.L.A.s Hostel at length and decided to re-examine the whole structure of charging the rent of rooms in the M.L.A.s Hostel.

- (iii) The Committee was apprised with the latest position regarding the steps taken by this Secretariat to get the flats Vacated from the hon. members who were not allotted flats either by the House Committee or by the Hon. Speaker.
- (iv) Memo No. S.E.E./W.I./64/2224 dated 24-5-1984 Received. from the superintending Engineer (Electrical Circle) Chandigarh regarding improvement of illumination in Assembly Chamber of Haryana Vidhan Sabha was placed before the Committee.
- (v) Memo No. 125—W-F-6/2657. WI, dated 27-4-1984 received from Engineer-in-Chief, Haryana P.W.D. B & R regarding supply of copies of proceedings of the House Committee meeting held on 10-1-1984 was placed before the committee which noted the contents thereof.
- (vi) The position about servant quarter No. 26 was again explained to the Committee and the Committee decided that this matter may also be put up to it in one of its subsequent meetings.
- (i) Oral examination of the representative of Hospitality Organisation, Haryana, Chandigarh on various points in connection with the improvement of the working of the canteen of M.L.As. Hostel, Haryana.
- (ii) Review of the existing room rent rates in the M.L.As. Hostel, Haryana. The Committee after thorough discussion decided that our rates are comparatively on a very high side. The Committee also felt that after the revision of the room rent in Haryana M.L.As Hostel, no extra facilities or amenities have been added up and the Committee, therefore, recommended the old rates of room rent for the approval of Hon. Speaker.
- (iii) Consideration of the Estimates regarding improvement of illumination in the Assembly Chamber of Haryana Vidhan Sabha.
- (iv) Consideration of the matter regarding vacation of servant quarter No. 26 allotted to Sh. K.L. Poswal, Ex-Minister.

3. 4-7-1984

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			(v) Matter regarding replacement of furniture in the M.L.As Flats was discussed and the Committee was informed that the matter is pending with the Chief Secretary to Govt. Haryana for according the necessary sanction in this regard.
4.	20-7-1984	4	<p>(i) Consideration of the Estimates received from the Superintending Engineer, Electrical Circle, U.T. Chandigarh regarding improvement of illumination in the Assembly Chamber of Haryana Vidhan Sabha.</p> <p>(ii) Review of the case regarding furniture to be provided in the M.L.As Flats and the Committee decided to orally examine the Engineer-in-Chief, P.W.D. B & R, Haryana in its next meeting to be held on 3rd August, 1984.</p> <p>(iii) Review of latest position regarding occupation and vacation of M.L.As Flats, Servant Quarters and Motor Garages recently re-allotted by the Committee in the light of the Judgement of the Punjab and Haryana High Court.</p>
5.	3-8-1984	2	<p>(i) Papers placed before the Committee Endorsement No. 4/1/84-R.V.A., dated 23-7-1984 received from the Chief Secretary to Government Haryana regarding penal rent of the rooms in Haryaya Bhawan, New Delhi.</p> <p>(ii) Oral examination of the representatives of the Public Works Department (B & R), Haryana regarding replacement of furniture in the M.L.As. Flats.</p> <p>(iii) Oral examination of the representatives of the Engineering and Architecture Department, U. T. regarding improvement of lights in the Assembly Chamber of Haryana Vidhan Sabha.</p>
6.	17-8-1984 (meeting held at Haryana Bhawan, New Delhi)	3	(i) Letter No. 4/1/84-R.V.A., dated 25-7-1984 received from the Chief Secretary to Government Haryana regarding the proceeding of House Committee meeting relating to the Haryana Bhawan, New Delhi was placed before the Committee which noted the contents thereof.

(ii) Oral examination of the Special Representative-cum-Commissioner, Haryana Bhawan, New Delhi and the Chief Engineer, P.W.D., B & R, Haryana regarding the reservation facilities and catering arrangements etc. in the Haryana Bhawan for the Members of the Haryana Vidhan Sabha.

(iii) Decision regarding undertakings of tour by the Committee to the States of Orissa, West Bengal and Andaman & Nicobar Islands before the commencement of the Session of the Vidhan Sabha was taken by the Committee.

7. 30-8-1984

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(i) Allotment of rooms to the hon. members in the M.L.As Hostel for occupation during the September Session.

(ii) Papers placed before the Committee

(1) D.O. letter No. 1 (i) S.R.—84-R.A./670, dated 18-8-1984 received from Shri M.D. Ashtana, Special Representative-cum-Commissioner, Govt., of Haryana, Haryana Bhawan, New Delhi, high lighting the points of the meeting which was held with the Chief Secretary on 3rd August, 1984 at Chandigarh.

(2) Letter dated 24-5-1984 received from the Superintending Engineer, Electrical Circle, Chandigarh regarding the improvement of illumination in the Assembly Chamber of Haryana Vidhan Sabha.

(3) Letter dated 23-8-1984 received from the Superintending Engineer, Chandigarh Circle, Haryana P.W.D. Branch regarding replacement of furnishing items in the M.L.As Flats and the Committee noted the contents thereof.

4) Letter dated 28-8-1984 received from the Chief Secretary to Government, Haryana, regarding reservation of rooms for the M.L.As in the Guest Houses of Haryana Govt. the ensuing session and the Committee noted the contents thereof.

Study Tour

The Committee decided to undertake the study tour to the states of Orissa, West Bengal, Uttar Pradesh and Andaman & Nicobar Islands in the month of September, 1984.

8. 15-11-1984

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(i) The Committee passed condolence resolution on the sad demise of Late Prime Minister Smt. Indira Gandhi. The Committee stood in silence for two minutes as a mark of respect to the memory of the departed soul.

(ii) Papers/letter placed before the Committee—

(1) letter dated 9-11-84 received from Special Representative-cum-Commissioner, Govt. of Haryana, Haryana Bhawan, New Delhi regarding avoiding overstay in Haryana Bhawan by the Hon. Members.

(2) Letter dated 10-9-1984 received from Special Representative-cum-Commissioner, Govt. of Haryana, Haryana Bhawan, New Delhi regarding lists of arrears of M.L.As., M.Ps., Ex-M.L.As, Ex-M.Ps. and visitors in Haryana Bhawan, New Delhi was discussed and it was decided to hold a meeting with the above mentioned Officer to find out the causes of the accumulation of huge amount outstanding against the M.L.As. M.Ps., Ex-M.L.As. Ex-M.Ps. and other dignitaries.

(3) Letter dated 27-9-1984 received from the Chief Engineer, Union Territory, Chandigarh regarding rough cost estimate for providing/replacement of ceiling fans in M.L.As. Flats. After a thorough discussion it was decided that the concerned staff of the Union Territory, Chandigarh may be called before the Committee in one of its subsequent meetings to settle the matter.

The Committee also desired that the Executive Engineer of the Horticulture Department, U.T. may be summoned regarding the maintenance of lawns around the M.L.As. Hostel and Flats.

(4) Letter dated 1-10-1984 received from the Superintending Engineer, Electrical Circle, Chandigarh regarding improvement of illumination in the Assembly Chamber of Haryana Vidhan

Sabha and after a thorough discussion it was decided that this matter may be dropped as the present arrangements of lights in the Assembly Chamber are quite satisfactory.

- (5) Letter dated 17-9-1984 received from the Superintending Engineer, Chandigarh Circle, P.W.D. B & R, Haryana regarding replacement of furnishing articles in M.L.As. Flats and it was decided this matter be again placed before the Committee after the Lok Sabha Elections.
- (6) Letter dated 5-10-1984 received from the Chief Architect & Secretary, Department of Architecture - Chandigarh Administration and Committee decided that this case be placed before the Committee in one of its meetings to be held in the month of January, 1985.
- (7) Letter dated 18-10-1984 received from the Special Representative-cum-Commissioner, Haryana Govt., Haryana Bhawan, New Delhi, regarding allotment of rooms in Haryana Bhawan, New Delhi out of discretionary quota.
- (8) The un-confirmed proceedings of the meeting of the House Committee held in Haryana Bhawan, New Delhi on 17-8-84 was placed before the Committee and the Committee accepted the corrections made therein.
- (9) Letter dated 28-8-1984 received from the Deputy Secretary (Protocol) regarding the problems faced by the Haryana Govt. employees posted in Haryana Bhawan, New Delhi and it was decided to discuss the problems of the employees posted in Haryana Bhawan, New Delhi in its next meeting to be held on 23-11-1984.

9. 16-11-1984.

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- (i) The latest position regarding the vacation of M.L.As. Flats was placed before the Committee.
- ii) Application of Shri Sujan Singh, M.L.A.—regarding the allotment of Servant Quarter No. 30 was placed before the Committee.

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			(iii) Revision of rates of rooms in the M.L.As. Hostel was decided by the Committee.
10.	23-11-1984 (Meeting held at Haryana Bhawan, New Delhi)	3	<i>Postponement of the Meeting</i> —The Committee was told that the Special Representative of the Haryana Bhawan, New Delhi has gone to Chandigarh to appear before the P.U.C. Under these circumstances the Committee had to postpone the meeting and decided to hold the next meeting in the first week of January, 1985.
11.	4-1-1985	2	<p>(i) letter received from the Chief Engineer, Union Territory, Chandigarh showing his inability to attend the meeting of the Committee on 4-1-1985 was placed before the Committee which acceded to the request made therein.</p> <p>(ii) The Committee discussed the latest position of the vacation of the M.L.As Flats/S.Qs./M.Gs at length.</p> <p>(iii) The matter regarding the installation of additional electric fans in the M.L.As. Flats was discussed with the Chief Engineer, P.W.D. B & R, Haryana.</p> <p>(iv) Matter regarding purchase of items for Vidhan Sabha Secretariat, M.L.As Flats and for M.L.As. Hostel and the mode of making payments thereof was discussed with the Chief Engineer, P.W.D. (B & R); Haryana.</p> <p>(v) The matter regarding the detailing of S.O. (Electrical) at M.L.As. Hostel, who will conduct periodical checking i.e. twice a week of tubes, bulbs etc. was also decided by the Committee.</p> <p>(vi) The Committee orally examined the representatives of the Horticulture Department, U.T. Administration, Chandigarh regarding maintenance of lawns around the M.L.As Hostel.</p> <p>(vii) The Committee brought to the notice of the representatives of the U.T. Administration during the course of oral examination regarding non-functioning of the geysers provided in the M.L.As. Hostel as well as the leakage of water in walls of various bath rooms in the M.L.As. Hostel.</p>

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12. 14-1-85 (Meeting held at Haryana Bhawan, New Delhi)

(viii) Matter regarding construction of temporary cycle shed in the M.L.As Hostel was again discussed by the Committee.

(ix) A matter regarding providing of heaters free of charges to the members who stay in the M.L.As. Hostel on their demand was also decided by the Committee.

5 (i) Oral examination of the Special Representative of Haryana Bhawan and the representative of the Hospitality Organisation in respect of arrears due from M.L.As, M.Ps, Ex-M.L.As and Ex-M.Ps on account of their stay in Haryana Bhawan, New Delhi.

(ii) The matter regarding extension of Haryana Bhawan building was discussed with special Representative, Govt. of Haryana, Haryana Bhawan, New Delhi and the Chief Engineer, P.W.D., B & R, Haryana.

(iii) Matter regarding the augmentation of telephone facilities in the Haryana Bhawan, New Delhi was also discussed.

(iv) The matter regarding behaviour of staff posted at Haryana Bhawan with the Public representatives and others was also discussed by the Committee.

(v) The matter regarding allotment of 5 suites in Haryana Bhawan for the members of Haryana Assembly was discussed with the Special Representatives at length.

(vi) The matter regarding the facilities to the staff posted at Haryana Bhawan was also discussed with the Special Representative.

13. 15-1-85 (Meeting held at Haryana Bhawan, New Delhi)

5 Papers/letters placed before the committee—

(i) Letter dated 17-12-84 received from the S.E., Chandigarh Circle, Haryana P.W.D. B & R Branch, Chandigarh, regarding replacement of furnishing items in M.L.As Flats.

(ii) The matter regarding provision of ceiling fans in 22 Nos M.L.As Flats and its cost estimate received from the Chief Engineer, U.T., Chandigarh, was discussed by the Committee.

(iii) Letter received from the Deputy Secretary (Political) considering some of the Problems faced by the Haryana Govt. employee posted in Haryana Bhawan, New Delhi was discussed.

- (iv) The matter regarding revised room rent/penal rent to be charged from the Members and others for overstay in M.L.As Hostel, beyond specified time was discussed at length.
- (v) Letter date 5-10-84 received from the Chief Architect and Secretary Department of Architecture, Chandigarh Administration regarding the construction of boundary wall at the back of M.L.As Flats in Sector-3 was placed before the Committee and the Committee decided that this matter be kept pending for some time.
- (vi) Letter received from the Secretary Punjab Vidhan Sabha regarding providing independent water supply to M.L.As Flats (38 nos. for Punjab and 22 nos. for Haryana) was placed before the Committee and the Committee decided that this matter be kept pending for some time.
- (vii) Letter received from S.Sujan Singh, M.L.A. regarding S.Q.No. 30 was placed before the Committee and the Committee acceded to the request of the Hon. Member.

14-12-85

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- (i) The Committee discussed its tour programme finalised that it would like to visit Jaipur in Rajasthan to discuss the matter of common interest with the Hon. Speaker of the Rajasthan Legislative Assembly.
- (ii) Review of the latest position regarding vacation/occupation of M.L.As Flats/S.Qs./M.Gs recently re-allotted in the light of the Judgement of the Punjab & Haryana High Court.
- (iii) Matter regarding vacation of Flat No. 6 which was earlier allotted to Sh. Ram Singh M.L.A. was discussed in detail.
- (iv) The Committee decided that a reminder may be issued to Chandigarh Administration to take immediate action for vacating the Flats by those Hon. Members who are occupying them in an unauthorised manner.
- (v) Matter regarding S.Q. No. 17 which was allotted to Shri Roshan Lal Arya, M.L.A. was also discussed by the Committee.
- (vi) The Committee decided that Shri K.L. Poswal, may be requested to hand over the possession of S.Q. No. 26 to the Chandigarh Administration as early as possible.
- (vii) The Committee decided that a reminder may be issued to the Chandigarh Administration for getting vacated the unauthorised possession of Motor Garages,

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15. 25-2-85 3
- (viii) Letter dated 16-1-85 regarding replacement of furniture in the M.L.As Flats was placed before the Committee and the Committee decided to orally examine the Chief Secretary to Govt., Haryana after the Budget Session is over.
- (i) Letter dated 20-2-85 received from the Director Tourism & Hospitality Organisation Haryana expressing his inability to attend the meeting was placed before the Committee.
- (ii) Letter dated 18-2-85 from the Executive Engineer, Chandigarh Provincial No. 1, Haryana, Chandigarh regarding replacement of furnishing items in M.L.As Flats was placed before the Committee.
16. 1-3-85 2
- (i) Allotment of rooms to the Members in the M.L.As Hostel for occupation during the Budget Session, 1985.
- (ii) Oral examination of the Director of the Hospitality Department, Haryana regarding catering arrangements in the Vidhan Sabha Secretariat Canteen and the Canteen in M.L.As Hostel.
- (iii) The Committee visited the Haryana Vidhan Sabha canteen.
- (iv) The Committee visited the Vidhan Sabha Chamber and was quite satisfied with the arrangements of light made in the Chamber.
- (v) The Committee also visited the M.L.A. Hostel with a view to inspect the Boarding/Lodging arrangements for the members during the Session of Haryana Vidhan Sabha.

Meetings adjourned for want of quorum

The meetings i. e. on 5-11-84 and 6-11-84 were adjourned for want of quorum during the period under review.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

LIBRARY COMMITTEE

Review—1984-85

The Committee consisting of six members was nominated by the Hon'ble Speaker on 29-4-1984. Shri Daya Nand Sharma, a member of the Committee was appointed as Chairman. Shri Mangal Sein resigned from the membership of the Committee on 25-5-1984 and Shri Manphool Singh was nominated on 1-6-1984 as a member of the Committee against the vacancy thus caused on the resignation of Shri Mangal Sein.

The Committee held 30 meetings. The names of the Members together with the number of meetings attended by each of them, are given in the following table :—

Sr. No.	Name of the Members	No. of meetings attended
1.	Shri Daya Nand Sharma	17
2.	Shri Antir Chand Makkar	15
3.	Shri Jogi Ram	7
4.	Shri Mange Ram	27
5.	Shri Manphool Singh	26
6.	Shri Nirmal Singh	Nil

The Committee selected the publications on different subjects. The cost of the publications purchased during the year, including the cost of Newspapers/Magazines etc. amounted to Rs. 25,880.96. In addition, to Govt. of India's publications worth Rs. 4770/- were also purchased.

The Committee undertook a study tour to the State of Himachal Pradesh from 20th February, 1985 to 21st February, 1985 and visited the Library of the Himachal Pradesh Vidhan Sabha at Simla on 21st February, 1985 and held discussion with the Secretary, Himachal Pradesh Vidhan Sabha regarding matters concerning the Library.

Meeting held and Business transacted

Details regarding the dates of meeting held, number of Members present and business transacted in each meeting are given below :—

Sr. No.	Date	Number of Members	Business transacted
1.	25-8-84	3	(i) The Secretary welcomed the Members of the Committee and explained to them the scope and functions of the Committee.

1	2	3	4
			(ii) The Committee desired that suggestions of books on various subjects be invited from all the Members of Haryana Vidhan Sabha, so that the same be purchased for the Library.
2.	20-6-84	2	(i) The Committee recommended 4 books for the Library. (ii) The Committee desired that a comprehensive list of books on different subjects received from the local book-sellers be prepared and placed before it at next meeting.
3.	2-7-84	3	(i) The Committee recommended 11 books for the Library. (ii) The Committee decided to undertake a study tour of the State of Himachal Pradesh.
4.	11-7-84	3	The Committee recommended 4 books for the Library.
5.	17-7-84	4	(i) The Committee approved the list of book-sellers for inviting the quotations for rebate on the books. (ii) The Committee recommended 3 books for the Library.
6.	2-8-84	4	The Committee recommended 6 books for the Library.
7.	13-8-84	3	The Committee recommended 5 books for the Library.
8.	23-8-84	3	The Committee recommended 3 books for the Library.
9.	25-8-84	4	The Committee visited the premises of M/S Metropolitan Book Co., New Delhi and selected 14 books to be purchased for the Library.
10.	26-8-84	4	The Committee selected for the Library 11 books out of the books received from M/S Metropolitan Book Co., New Delhi. The meeting was held at Haryana Bhawan, New Delhi.
11.	14-9-84	3	(i) The Committee recommended 3 books for the Library. (ii) The Committee decided to undertake a study tour to the States of Meghalaya, Manipur and Nagaland in the month of October, 1984.
12.	24-9-84	2	The Committee inspected the Library and inter-alia directed that reading table and chairs be got polished.

1	2	3	4
13.	1-10-84	2	The Committee recommended 8 books for the Library.
14.	11-10-84	1	No business was transacted for want of quorum.
15.	23-10-84	4	The Committee decided to undertake a study tour to the States of Meghalaya, Manipur and Nagaland in the month of November, 1984.
16.	31-10-84	3	The Committee recommended 6 books for the Library.
17.	6-11-84	1	No business was transacted for want of quorum.
18.	12-11-84	2	The Committee passed a condolence resolution on the brutal murder of Smt. Indira Gandhi, Prime Minister of India on 31-10-1984.
19.	22-11-84	4	The Committee recommended 2 books for the Library.
20.	29-11-84	3	The Committee recommended 5 books for the Library.
21.	6-12-84	3	The Committee recommended 5 books for the Library.
22.	10-1-85	5	(i) The Committee recommended four (4) books for the Library. (ii) The Committee desired to undertake a study tour to the States of Meghalaya, Manipur and Nagaland with effect from 29th January, 1985.
23.	16-1-85	3	The Committee recommended six books for the Library.
24.	24-1-85	3	The Committee recommended seven books for the Library.
25.	1-2-85	3	The Committee recommended seven books for the Library.
26.	8-2-85	3	(i) The Committee recommended two books for the Library. (ii) The Committee decided to visit the Library of the Himachal Pradesh on 20th and 21st February, 1985.
27.	19-2-85	4	The Committee recommended Service Law Reporter Digest for the Library.
28.	20-2-85	4	The Committee framed questionnaire to be discussed with the Secretary, Himachal Pradesh Vidhan Sabha.
29.	21-2-85	4	The Committee discussed matters of common interest with the Secretary, Himachal Pradesh Vidhan Sabha regarding Library.
30.	1-3-85	3	The Committee recommended 3 books for the Library.

REVIEW OF THE COMMITTEE ON PETITIONS

1. The Committee consisting of five members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on 12th March, 1984 for the fifth session of the Sixth Vidhan Sabha (held in the month of March, 1984).

The names of the members of the Committee and the number of meetings attended by each one of them are given below :—

Sr. No.	Name of the member	No. of meetings attended
1	Ch. Ved Pal, Deputy Speaker Ex-officio Chairman	8
2	Sh. Balvir Singh Grewal, MLA Member	7
3	Sh. Dharam Bir Gauba, MLA Member	2
4	Sh. Nirmal Singh, MLA Member	Nil
5	Sh. Roshan Lal Arya, MLA Member	3

Meetings held and Business transacted

The dates of meetings, the number of members present and the business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Members Present	Business transacted
1	12-5-84	2	The Committee framed questionnaire at Haryana Bhawan, New Delhi for discussion with the counterpart Committees of the Sikkim, Meghalaya and Nagaland Legislative Assemblies during their four to those States from 12-5-84 to 24-5-84
2	15-5-84	2	Discussion with the Hon'ble Deputy Speaker of Sikkim Legislative Assembly at Gangtok.
3	18-5-84	2	Discussion with the Hon'ble Speaker of Meghalaya Legislative Assembly at Shillong.
4	21-5-84	2	Meeting with the Petitions Committee of Nagaland Legislative Assembly at Kohima to discuss the scope and functions of their respective Committee in their State and matters of common interest.
5	24-5-84	3	Meeting at Haryana Bhawan, New Delhi to review the discussion held with the counterpart Committee of Nagaland Legislative Assembly, Hon'ble Deputy Speaker of Sikkim Legislative Assembly and Hon'ble Speaker of Meghalaya Legislative Assembly.
6	18-6-84	3	Discussion regarding enlargement of scope and functions of the Committee.

1	2	3	4
7	20-7-84	3	Discussion regarding enlargement of scope and functions of the Committee.
8	30-8-84	3	1 The Committee finalised the rules of Petitions Committee. 2 Consideration of resrepresentation from Shri Ram Narain of Fa-jdabad regarding non-payment of enhanced compensation etc. to him by the Land Acquisition Officer.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Meeting s held at places other than Chandigarh

Sr. No.	Place	Date of meeting
1	New Delhi (see Sr. No. 1)	12-5-84
2	Gangtok (see Sr. No. 2)	15-5-85
3	Shillong (see Sr. No. 3)	18-5-84
4	Kohima (see Sr. No. 4)	21-5-84
5	New Delhi (see Sr. No. 5)	24-5-84

2. The Committee consisting of five members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on 3rd September, 1984 for the 6th Session of the Sixth Vidhan Sabha (held in the month of September, 1984)

The names of the members of the Committee and the number of meeting (s) attended by each one of them are given below :—

Sr. No.	Name of the Member	No. of meetings attended
1	Ch. Ved Pal, Deputy Speaker	Ex-officio Chairman 1
2	Sh. Balvir Singh Grewal, MLA	Member 3
3	Sh. Dharam Bir Gauba, MLA	Member Nil
4	Sh. Nirmal Singh, MLA	Member Nil
5	Sh. Roshan Lal Arya, MLA	Member 2

Meetings held and Business transacted

The dates of meetings, the number of members present and the

business transacted at each meeting are given below :

Sr. No.	Date of Meeting	Number of Members Present	Business transacted
1	16-11-84	2	Discussion regarding enlargement of scope and functions of the Committee.
2	11-1-85	2	Consideration of the question of comments asked for from Land Acquisition Officer in respect of representation of Shri Ram Narain.
3	12-2-85	2	Review of progress made in the matter of amendment of rules regarding the scope and functions of the Committee.

Proceedings

A record of the proceedings of the meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

RULES COMMITTEE

The Committee consisting of following eight Members of the Vidhan Sabha, was nominated by the Speaker on the 29th April, 1984 :—

1. Sardar Tara Singh, Hon'ble Speaker	Ex-officio Chairman
2. Ch. Shamsher Singh Surjewala, Irrigation and Power Minister.	Member.
3. Shri Katar Singh Chhokar, Finance Minister.	Member.
@4. Shri Birender Singh, Co-operation and Dairy Development Minister.	Member.
5. Shri Lachhman Singh, M.L.A.	Member.
6. Shri Balvir Singh Grewal, M.L.A.	Member.
7. Shri Kulbir Singh, M.L.A.	Member.
*8. Shri Kitab Singh, M.L.A.	Member.

*Shri Kitab Singh, M.L.A. resigned from the membership of the Rules Committee with effect from 30th May, 1984 vide notification No. HVS-LA-100/84/91, dated the 1st June, 1984.

Shri Mangal Sein, M.L.A. was nominated as member of the said Committee with effect from the 11th September, 1984 vide notification No. HVS-LA-100/84/113, dated the 12th September, 1984 in the vacancy caused on the resignation of Shri Kitab Singh, M.L.A.

@Shri Birender Singh, M.L.A. on his being elected to the Lok Sabha resigned from the membership of the Haryana Vidhan Sabha with effect from the 1st January, 1985 vide notification No. HVS-LA-3/85/124, dated the 2nd January, 1985.

The Committee held no meeting during its term for the year 1984-85.